FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR VIDHATA METAL PRIVATE LIMITED OPERATING IN METAL INDUSTRY AT WADA (MAHARASHTRA)

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2.	Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka-Wada, District Palgarh, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at cirp.vidhatametal@dimax.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Send an email at cirp.vidhatametal@dimax.in
10.	Last date for receipt of expression of interest	13-05-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-05-2024
12.	Last date for submission of objections to provisional list	25-05-2024
13.	Date of issue of final list of prospective resolution applicants	31-05-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25-05-2024
15.	Last date for submission of resolution plans	26-06-2024
16.	Process email id to submit EOI	cirp.vidhatametal@dimax.in

Sd/-
Ashish Vyas
Resolution Professional
For Vidhata MetalPrivate Limited
Reg. No. IBBI/IPA-001/IP-P-01520/2018-2019/12267
AFA valid till 24th October 2024
Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400101.
Com.Address: 402, Suashish IT Park Datta Pada Road, Borivali East Mumbai - 400 066

Place: Mumbai
Date: 22-04-2024

संक्षेप में

ओबेरॉय रियल्टी की बिक्री बुकिंग घटी

ओबेरॉय रियल्टी की बिक्री बुकिंग बीते वित्त वर्ष में 53 फीसदी घटकर 4,007 करोड़ रुपये रह गई है। मुंबई की ओबेरॉय रियल्टी की बिक्री बुकिंग 2022-23 में 8,572 करोड़ रुपये की और 2021-22 में 3,889 करोड़ रुपये रही थी। अत्याधुनिक सुविधाओं वाली आवासीय परियोजनाओं पर केंद्रित ओबेरॉय रियल्टी ने शनिवार को शेयर बाजार को दी सूचना में कहा कि कंपनी ने बीते वित्त वर्ष की चौथी तिमाही में 1,775 करोड़ रुपये में 228 घर बेचे। *भाषा*

पोको के व्यवहार पर हस्तक्षेप की मांग

दक्षिण भारतीय संगठित खुदरा विक्रेता संघ (ओआरए) ने कहा है कि वह श्याओमी के उप-ब्रांड पोको के व्यावसायिक व्यवहारों के संबंध में केंद्र सरकार से हस्तक्षेप की मांग करेगा। संगठन का आरोप है कि सेल फोन विनिर्माता कंपनी मुख्यधारा के वितरण नेटवर्क को फोन की आपूर्ति करने से बच रही है। ओआरए ने एक बयान में दावा किया कि पोको ऑनलाइन और तथाकथित रूप से अवैध चैनलों के माध्यम से उत्पाद तक उपभोक्ताओं की पहुंच कायम कर खर्च कम करने की कोशिश कर रही है। *भाषा*

हीरो मोटोकॉर्प ने नेपाल में संयंत्र शुरू किया

दोपहिया वाहन बनाने वाली प्रमुख कंपनी हीरो मोटोकॉर्प ने अपने स्थानीय वितरक सीजी मोटर्स के साथ साझेदारी करते हुए नेपाल में असेम्बली संयंत्र शुरू किया है। कंपनी ने रविवार को बयान में कहा कि इस संयंत्र की क्षमता प्रति वर्ष 75,000 इकाइयों की होगी। यह नए निवेश लाएगी और क्षेत्र में रोजगार के अवसर पैदा करेगी। बयान के अनुसार, नवलपरासी में सीजी इंडस्ट्रियल पार्क में स्थित नई असेंबली सुविधा में चार उत्पादों- एक्सपल्स 200 4वी, सुपर स्प्लेंडर, स्प्लेंडर प्लस मोटरसाइकिल और जूम 110 स्कूटर को स्थानीय रूप से असेंबल किया जाएगा। *भाषा*

आईटी कंपनियों में कर्मचारी घटे

वित्त वर्ष 24 में टीसीएस, इन्फोसिस और विप्रो में 64,000 कर्मचारियों की गिरावट दर्ज की गई

आयुष्मान बरुआ
बेंगलूरु, 21 अप्रैल

कमजोर मांग के माहौल, गैर-जरूरी खर्च में नरमी और सौदे करने के फैसलों में ग्राहकों द्वारा ज्यादा वक्त लगाने की वजह से शीर्ष भारतीय आईटी सेवा कंपनियों ने वित्त वर्ष 2023-24 के दौरान कर्मचारियों की संख्या में गिरावट दर्ज की है। देश की सबसे बड़ी आईटी कंपनी टाटा कंसल्टेंसी सर्विसेज (टीसीएस) में मार्च 2024 तक कुल कर्मचारियों की संख्या 6,01,546 बताई थी जिसमें पिछले साल की इसी अवधि की तुलना में 13,249 कमी आई।

इन्फोसिस में मार्च 2024 तक कुल कर्मचारियों की संख्या 3,17,240 थी, जो पिछले साल की अवधि की तुलना में 25,994 कम है। विप्रो में पिछले साल की तुलना में वित्त वर्ष 2024 के दौरान कर्मचारियों की कुल संख्या में 24,516 की गिरावट देखी गई। कुल मिलाकर इन तीनों प्रमुख आईटी कंपनियों में सालाना आधार पर वित्त वर्ष 24 में कर्मचारियों की संख्या में करीब 64,000 की कमी देखी गई। टीसीएस और इन्फोसिस की बात करें तो पहली बार किसी वित्त वर्ष में इन दोनों के कर्मचारियों की संख्या में गिरावट हुई। गार्टनर में वरिष्ठ प्रमुख विश्लेषक विश्वजीत मैती का मानना है कि कमजोर मांग के माहौल के कारण कंपनियां परिचालन व्यय कम करने के लिए संसाधनों का बेहतर इस्तेमाल कर रही हैं। उन्होंने कहा 'कर्मचारियों की संख्या में इस गिरावट को मांग में स्थिरता के नजरिये से देखने की जरूरत है। पिछले एक से दो साल के दौरान डिजिटल अपनाने की मांग में तेजी से इजाफा हुआ है, जिससे नियुक्तियों में वृद्धि हुई। अब गैर-जरूरी खर्च में नरमी और ग्राहकों के फैसला लटकाने के कारण सौदों में विलंब हो रहा है। प्रदाता परिचालन खर्चों को कम करने के लिए संसाधनों की संख्या घटाने की कोशिश कर रहे हैं जिससे कर्मचारियों की संख्या में कमी आ रही है।'

इन कंपनियों का सुस्त राजस्व वृद्धि का अनुमान भी इस बात का संकेत है कि मांग जल्द नहीं बढ़ेगी। इन्फोसिस ने वित्त वर्ष 25 के लिए स्थिर मुद्रा में एक से तीन प्रतिशत की राजस्व वृद्धि का अनुमान जताया है। इसकी प्रतिस्पर्धी विप्रो ने अनुमान जताया है कि वित्त वर्ष 25 की पहली तिमाही में स्थिर मुद्रा के लिहाज से उसके आईटी सेवा कारोबार का राजस्व तिमाही आधार पर -1.5 प्रतिशत से 0.5 प्रतिशत के दायरे में बढ़ेगा। टाटा कंसल्टेंसी सर्विसेज (टीसीएस) अपना अनुमान नहीं देती है।

विश्लेषकों का मानना है कि कर्मचारियों की संख्या बेहतर करने का कदम मार्जिन बढ़ाने के लिए इस्तेमाल उपायों में से एक हो सकता है। इन्फोसिस का ऑपरेटिंग मार्जिन मार्च तिमाही में 40 आधार अंक घटकर 20.1 प्रतिशत रह गया जो इससे पिछले तीन महीने में 20.5 प्रतिशत था। चौथी तिमाही में विप्रो का परिचान मार्जिन तिमाही आधार पर 40 आधार अंक बढ़कर 16.4 प्रतिशत हो गया लेकिन यह अब भी 17 से 18 प्रतिशत के उसके महत्वाकांक्षी मार्जिन दायरे से दूर है।

पिछले साल इन्फोसिस ने मार्जिन में सुधार के इरादे से दो साल के लिए 'प्रोजेक्ट मैक्सिमस' नामक आधिकारिक परियोजना शुरू की थी। इन्फोसिस के सीएफओ जयेश संघराजका ने कंपनी की आय के परिणामों के दौरान कहा, 'प्रोजेक्ट मैक्सिमस की शुरुआती सफलता के कारण मध्य अवधि में परिचालन मार्जिन विस्तार और नकदी सृजन में सुधार हमारी प्राथमिकता बने हुए हैं।'

कर्मचारियों की संख्या में बदलाव

कंपनी	वित्त वर्ष 24 में बदलाव (सालाना आधार पर)	चौथी तिमाही में (तिमाही आधार पर)
टीसीएस	-13,249	-1,759
इन्फोसिस	-25,994	-5,423
विप्रो	-24,516	-6,180

टेस्ला की राह आसान बनाएगा भारत

सुरजीत दास गुप्ता
नई दिल्ली, 21 अप्रैल

सरकार की नई इलेक्ट्रिक वाहन नीति में कुछ मुख्य शर्तों की पेशकश की गई है जो टेस्ला को चीन के मुकाबले (शांघाई में संयंत्र की स्थापना) ज्यादा उदार नजर आ रही हैं। कंपनी ने शांघाई में वर्ष 2019 में अपना संयंत्र स्थापित किया था।

नई नीति के तहत भारत ने तीन साल में 25 प्रतिशत घरेलू मूल्य वर्द्धन (डीवीए) तक पहुंचने और पांच साल में (स्वीकृति पत्र जारी होने की तारीख से) 50 प्रतिशत डीवीए तक पहुंचने की स्थानीयकरण अवधि की पेशकश की है।

दूसरी तरफ, चीन के संयंत्र में इस्तेमाल होने वाले 95 प्रतिशत कलपुर्जों को स्थानीय रूप से खरीदा जाता है जिससे वहां बड़ी तादाद में चीनी कलपुर्जा आपूर्ति आधार तैयार हो रहा है। जब कंपनी ने वर्ष 2019 में वहां अपने संयंत्र की शुरुआत की थी तो करीब एक-तिहाई कलपुर्जे चीन के होते थे।

टेस्ला ने लीथियम आयन बैटरियां मुहैया कराने के लिए पैनासॉनिक के साथ समझौता किया है, लेकिन चीन में उसने अपने ज्यादातर कलपुर्जों के लिए चीनी बैटरी निर्माता सीएटीएल से भागीदारी की थी। उसका वर्ष 2025 तक सीएटीएल के साथ अनुबंध है। सीएटीएल दुनिया की सबसे बड़ी बैटरी निर्माता है।

टेस्ला ने अमेरिका, जर्मनी और कनाडा में कंपनियों का अधिग्रहण किया है और उन्हें टेक्नोलॉजी के कई क्षेत्रों में चीन में भी लेकर आई है। उसने अपनी भागीदार के साथ कोबाल्ट-फ्री लीथियम आयन फॉस्फेट बैटरियां बनाने के लिए भूमि खरीद का समझौता किया है।

भारत में निर्माण करने वाली कार कंपनियां इलेक्ट्रिक वाहनों के लिए पीएलआई योजना के अधीन पात्र हैं और वे 50 प्रतिशत डीवीए के साथ उत्पादन शुरू करेंगी।

नीति में आयात शुल्क भी 60-100 प्रतिशत से घटाकर कारों (5 साल के लिए 35,000 डॉलर से अधिक सीआईएफ-कोस्ट, इंश्योरेंस एंड फ्रेट मूल्य के साथ) पर सिर्फ 15 प्रतिशत किया गया है। हालांकि इसमें कंपनियों को 50 करोड़ डॉलर के न्यूनतम निवेश से देश में निर्माण संयंत्र लगाने के लिए तीन साल का समय दिया गया है। चीन में मस्क ने संयंत्र स्थापना के लिए दो साल का समय मांगा था, लेकिन इसे घटाकर एक साल करने को कहा गया था। संयंत्र का निर्माण जनवरी 2019 में शुरू हुआ और अक्टूबर 2019 में उत्पादन शुरू हो गया। कंपनी ने पांच साल में 2 अरब डॉलर के निवेश की प्रतिबद्धता जताई है और चीन सरकार ने बाजार दर के दसवें हिस्से पर भूमि मुहैया कराने की पेशकश की।

भारत ने नीति में किया बदलाव

- **चीन में टेस्ला का संयंत्र पांच साल बाद अपने 95 प्रतिशत कलपुर्जे स्थानीय रूप से खरीदता है**
- **भारत में नई नीति के तहत कंपनी को पांच साल बाद महज 50 प्रतिशत पुर्जे स्थानीय रूप से खरीदने होंगे**

ग्रामीण क्षेत्र से रिकॉर्ड बिक्री की उम्मीद: ह्युंडै

ह्युंडै मोटर इंडिया को चालू वित्त वर्ष में भी अनुकूल मॉनसून की उम्मीद सहित विभिन्न कारकों के कारण ग्रामीण क्षेत्रों में रिकॉर्ड बिक्री होने की उम्मीद है। कंपनी के एक वरिष्ठ अधिकारी ने यह बात कही। देश की दूसरी सबसे बड़ी कार विनिर्माता क्रेटा और वेन्यू जैसे मॉडल बेचती है। ह्युंडै की बिक्री वृद्धि बीते वित्त वर्ष में शहरी केंद्रों में चार प्रतिशत रही तो वहीं ग्रामीण क्षेत्रों में यह 11 प्रतिशत रही थी। ह्युंडै मोटर इंडिया के मुख्य परिचालन अधिकारी तरुण गर्ग ने कहा, 'हमें विश्वास है कि हमारी कुल बिक्री में ग्रामीण बाजारों का योगदान इस वित्त वर्ष में बढ़कर लगभग 20 प्रतिशत हो जाएगा।' *भाषा*

5 लाख नौकरियां दे सकती है ऐपल

आईफोन बनाने वाली कंपनी ऐपल अपने विक्रेताओं के माध्यम से अगले तीन साल में भारत में पंच लाख से अधिक लोगों को रोजगार दे सकती है। सरकार से जुड़े सूत्रों ने यह बात कही है। फिलहाल ऐपल के विक्रेता और आपूर्तिकर्ता भारत में 1.5 लाख लोगों को रोजगार देते हैं। ऐपल के लिए दो संयंत्र चलाने वाली टाटा इलेक्ट्रॉनिक्स सबसे ज्यादा रोजगार पैदा करती है।

एक वरिष्ठ सरकारी अधिकारी ने से कहा, 'ऐपल भारत में नियुक्तियों में तेजी ला रहा है। एक पुराने अनुमान के अनुसार, यह अपने विक्रेताओं और कलपुर्जे आपूर्ति कर्ताओं के माध्यम से अगले तीन साल में पांच लाख लोगों को रोजगार देने जा रहा है।'

इस संबंध में ऐपल से संपर्क किया गया तो कंपनी ने कोई बयान नहीं दिया। ऐपल की अगले चार-पांच साल में भारत में उत्पादन को पांच गुना से अधिक बढ़ाकर 40 अरब डॉलर (लगभग 3.32 लाख करोड़) करने की योजना है। बाजार शोध कंपनी काउंटरपॉइंट रिसर्च के अनुसार, ऐपल ने पहली बार 2023 में सबसे अधिक राजस्व के साथ भारतीय बाजार में सबसे आगे रही, जबकि सैमसंग मात्रा के मामले में शीर्ष पर रही। *भाषा*

यूएसएफडीए ने नैटको फॉर्मा को लगाई फटकार

अमेरिकी स्वास्थ्य नियामक के अनुसार नैटको फार्मा अपने तेलंगाना स्थित संयंत्र में उचित अंतराल पर साफ-सफाई रखने, उपकरणों और बर्तनों को कीटाणुरहित करने में विफल रही। अमेरिकी खाद्य एवं औषधि प्रशासन (यूएसएफडीए) ने कंपनी को भेजे गए चेतावनी पत्र में कहा कि उसके जांचकर्ताओं ने तेलंगाना के कोथुर गांव में स्थित दवा संयंत्र में विभिन्न उल्लंघन देखे हैं। यूएसएफडीए ने नौ से 18 अक्टूबर, 2023 तक संयंत्र का निरीक्षण किया था। *भाषा*

सवाल जवाब

भारत से सीखकर उसे वैश्विक स्तर पर दोहराया

एमेजॉन प्राइम के प्रमुख जमील गनी का कहना है कि भारत एमेजॉन प्राइम के लिए शीर्ष भौगोलिक क्षेत्र के रूप में अग्रणी है क्योंकि ई-कॉमर्स क्षेत्र की दिग्गज अपने संकलन और सुविधाओं का विस्तार जारी रखे हुए है। अपनी भारत यात्रा के दौरान गनी ने पीरजादा अबरार के साथ बातचीत में कहा कि कंपनी डिलिवरी की रफ्तार में सुधार करने के लिए बुनियादी ढांचे और अंतिम-छोर की क्षमताओं में निवेश कर रही है। संपादित अंशः

आप और आपकी टीम वैश्विक स्तर पर और भारत में किस नवाचार पर दांव लगा रही है?

भारत में जमीनी स्तर पर नवाचार हो रहा है। यह भारतीय उपभोक्ताओं के लिए है, लेकिन वैश्विक प्रभाव के साथ। साल 2005 में प्राइम (भुगतान वाली सदस्यता सेवा) की शुरुआत अमेरिका में की गई थी। एमेजॉन ने 10 लाख आइटम की पेशकश की, जो दो दिन में उपलब्ध थे। यह उन उपभोक्ताओं और विश्लेषकों के लिए हैरानी वाली बात थी, जिन्होंने सोचा था कि इससे कंपनी दिवालिया हो जाएगी। भारत में हमारे पास देश के सबसे बड़े शहरों में एक ही दिन में दस लाख से अधिक आइटम उपलब्ध हैं। 40 लाख से ज्यादा आइटम अगले दिन उपलब्ध हो जाते हैं। हम भारतीय उपभोक्ताओं को उतने ज्यादा संकलन तथा रफ्तार प्रदान करने के लिए आवश्यक सभी परिचालनों और प्रौद्योगिकी में लगातार नवाचार कर रहे हैं। हम अपने सामग्री निवेश पर भी जोर दे रहे हैं।

रणनीति में भारत कहां सटीक बैठता है?

भारत में हमारे सदस्य अब विभिन्न श्रेणियों में अपनी आवश्यकताओं के लिए समाधानों की विस्तृत श्रृंखला का लाभ उठाते हैं। जो परिणाम मिला, वह काफी सुखद रहा। हमारी सदस्यता भागीदारी और नवीनकरण के लिहाज से भारत शीर्ष भौगोलिक क्षेत्र के रूप में अग्रणी है। यह उस मूल्य के कारण है, जिसकी हमारी सदस्य उम्मीद कर रहे हैं। यह सब मिलकर (भारत को) उन 24 देशों की सूची में सबसे ऊपर रखता है, जिन पर मैं अपना समय व्यतीत करता हूं। भारत काफी बड़ी गतिशील अर्थव्यवस्था है। ऐसी बड़ी आबादी है, जो काफी तेजी से बदल रही है और विकसित हो रही है। हम उसमें भाग लेना चाहते हैं और भारतीय उपभोक्ताओं की मदद करना चाहते हैं। लेकिन यह हमें वैश्विक उपभोक्ताओं के लिए आविष्कार के लिए भी प्रेरित करता है।

तेज डिलिवरी के साथ-साथ क्षेत्रीयकरण के प्रयासों से संबंधित आपकी भारत की रणनीति क्या है?

कोई नहीं चाहेगा कि चीजें धीरे-धीरे या सटीकता के बिना पहुंचे। हम भारत में वर्षों से निवेश कर रहे हैं। इसमें शहरों में बड़े आपूर्ति केंद्र, वितरण और डिलिवरी स्टेशन तथा अंतिम-छोर वाली क्षमताएं शामिल हैं। यह हमें उस स्तर पर लाता है, जहां अब हमारे पास भारत में एक ही दिन में दस लाख से अधिक आइटम उपलब्ध होते हैं और अगले दिन 40 लाख से अधिक वस्तुएं उपलब्ध होती हैं। विभिन्न राज्यों में भौगोलिक वितरण और विभिन्न बुनियादी ढांचे के मद्देनजर, यह बात सही लगती है कि उत्पादों को यथासंभव अपने ग्राहकों के करीब रखें।

भारतीय बाजार से क्या सीख मिली?

भारत में स्थानीय और पसंद के अनुसार प्राइम की विशिष्ट अभिव्यक्ति ने हमें काफी कुछ सिखाया है। हम (भारत) से ऐसे सबक लेते हैं और जहां भी संभव हो हम उन्हें लागू करते हैं, जैसे हम वैश्विक स्तर पर भी सबक लेते हैं और हम उन्हें यहां भी लाते हैं।

एशियन होटल्स (वेस्ट) लिमिटेड

सीआईएन : L55101DL2007PLC157518

पंजीकृत कार्यालय : 6ठी मंजिल, एरिया टावर्स, जेडब्ल्यू मैरियट, नई दिल्ली, एरोसिटी, एसेट एरिया 4 हॉस्पिटैलिटी डिस्ट्रिक्ट, आईजीआई एयरपोर्ट के पास, नई दिल्ली - 110 037

दूरभाष : 011-41597329, फैक्स : 011-41597321,

ईमेल : ahwl.compliance@gmail.com, वेबसाइट : www.asianhotelswest.com

असाधारण आम बैठक की सूचना और दूरस्थ ई-वोटिंग जानकारी

एतद्द्वारा सूचना दी जाती है कि एशियन होटल्स (वेस्ट) लिमिटेड (**"कंपनी"**) की एक असाधारण आम बैठक (**"ईजीएम"**) सोमवार, 13 मई, 2024 को शाम 4:00 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग (**"वीसी"**)/अन्य ऑडियो विजुअल मीन्स (**"ओएवीएम"**) के माध्यम से, कंपनी अधिनियम, 2013 (**"अधिनियम"**) के लागू प्रावधानों और नियमों के अनुपालन में के साथ पठित 25 सितंबर, 2023 (इस संबंध में जारी पहले परिपत्रों के निरंतरता में) के सामान्य परिपत्र संख्या 09/2023 कॉर्पोरेट मामलों के मंत्रालय (इसके बाद **"एमसीए परिपत्र"** के रूप में संदर्भित) और सेबी (सूचीकरण दायित्व और प्रकटीकरण आवश्यकताएं) विनियम, 2015 (**"सूचीकरण विनियम"**) द्वारा जारी किए गए ईजीएम नोटिस में निर्दिष्ट व्यवसाय को संचालित करने के लिए आयोजित की जाएगी।

एमसीए परिपत्रों के अनुसरण में, ईजीएम नोटिस केवल इलेक्ट्रॉनिक मोड के माध्यम से उन सदस्यों को भेजा गया है जिनका ई-मेल पता डिपॉजिटरी प्रतिभागियों (**"डीपी"**) / कंपनी / रजिस्ट्रार और ट्रांसफर एजेंट - केफिन टेक्नोलॉजीज लिमिटेड (**"केफिनटेक"**) के साथ पंजीकृत है। कंपनी ने 20 अप्रैल, 2024 को अपना प्रेषण पूरा कर लिया है। यह कंपनी की वेबसाइट पर भी उपलब्ध है और इसे क्रमशः https://www.bseindia.com, https://www.nseindia.com और https://www.nseindia.com और https://evoting.kfintech.com पर बीएसई, एनएसई और केफिनटेक की वेबसाइटों http://asianhotelswest.com/as लिंक के माध्यम से एक्सेस किया जा सकता है।

कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 और लिस्टिंग विनियमों के विनियमन 44 के साथ पठित अधिनियम की धारा 108 के प्रावधानों के अनुपालन में, कंपनी अपने सदस्यों को ई-वोटिंग सुविधा के माध्यम से ईजीएम नोटिस में निर्दिष्ट व्यवसाय पर इलेक्ट्रॉनिक माध्यमों से मतदान करने के अपने अधिकार का प्रयोग करने की सुविधा प्रदान करने की कृपा करती है। कंपनी ने एजेंसी के रूप में केफिनटेक की सेवाओं को शामिल किया है, ताकि ईजीएम नोटिस में उल्लिखित वीसी/ओएवीएम, रिमोट ई-वोटिंग और ईजीएम में ई-वोटिंग, ईजीएम में रिमोट ई-वोटिंग और ई-वोटिंग के माध्यम से ईजीएम में सदस्यों की भागीदारी के लिए सुविधा प्रदान की जा सके। रिमोट ई-वोटिंग सुविधा शुक्रवार, 10 मई, 2024 को सुबह 9:00 बजे (आईएसटी) से शुरू होगी और रविवार, 12 मई, 2024 को शाम 5:00 बजे (आईएसटी) समाप्त होगी और उसके बाद किसी भी रिमोट ई-वोटिंग की अनुमति नहीं दी जाएगी।

केवल वे सदस्य, जिनके नाम सोमवार, 6 मई, 2024 (**"कट-ऑफ तिथि"**) के अनुसार सदस्यों के रजिस्टर/लाभकारी मालिकों की सूची में दिखाई देते हैं, वे वोट देने के हकदार होंगे (ईजीएम में रिमोट ई-वोटिंग और ई-वोटिंग के माध्यम से) और उनके मतदान के अधिकार कट-ऑफ तिथि के अनुसार कंपनी की पेड-अप इक्विटी शेयर पूंजी में उनके हिस्से के अनुपात में होंगे। कोई भी व्यक्ति जो कट-ऑफ तिथि के अनुसार सदस्य नहीं है, उसे केवल सूचना के लिए इस नोटिस का इलाज करना चाहिए।

कंपनी ईजीएम में ई-वोटिंग की सुविधा भी प्रदान करेगी और वीसी/ओएवीएम के माध्यम से ईजीएम में भाग लेने वाले सदस्य, जिन्होंने रिमोट ई-वोटिंग द्वारा अपना वोट नहीं डाला है, ईजीएम में मतदान करने के अपने अधिकार का प्रयोग करने में सक्षम होंगे। जिन सदस्यों ने रिमोट ई-वोटिंग द्वारा अपने मतों का मामला दर्ज किया है, वे भी ईजीएम में शामिल हो सकते हैं, लेकिन फिर से अपना वोट डालने के हकदार नहीं होंगे।

कोई भी व्यक्ति जो ईजीएम नोटिस भेजने के बाद कंपनी का सदस्य बन जाता है और कट-ऑफ तिथि के अनुसार शेयर रखता है, वह ईजीएम नोटिस में विस्तृत तरीके से यूजर आईडी और पासवर्ड प्राप्त कर सकता है, जो अन्य बातों के बीच यह भी निर्धारित करता है कि सदस्य केफिनटेक के टोल फ्री नंबर 1800-309-4001 पर कॉल कर सकता है या evoting@kfintech.com को एक ईमेल अनुरोध भेज सकता है।

वीसी/ओएवीएम के माध्यम से ईजीएम में भाग लेने की प्रक्रिया से संबंधित किसी भी प्रश्न के मामले में या किसी तकनीकी सहायता के लिए, सदस्य केफिनटेक के टोल फ्री नंबर 1800-309-4001 पर कॉल कर सकते हैं या evoting@kfintech.com पर एक ईमेल भेज सकते हैं।

इलेक्ट्रॉनिक माध्यम से मतदान पर किसी भी प्रश्न या शिकायत के मामले में, सदस्य http://evoting.kfintech.com के डाउनलोड अनुभाग में उपलब्ध शेयरधारकों के लिए ई-वोटिंग और उपयोगकर्ता मैनुअल पर सहायता और अक्सर पूछे जाने वाले प्रश्न ('एफएक्यू') या evoting@kfintech.com पर ईमेल या केफिनटेक के टोल फ्री नंबर 1800-309-4001 पर कॉल कर सकते हैं।

जिन सदस्यों ने अभी तक अपना ईमेल पता पंजीकृत नहीं कराया है, उनसे अनुरोध है कि वे नीचे दी गई प्रक्रिया का पालन करके ऐसा ही करें:

i) डीमैट फॉर्म में शेयर रखने वाले सदस्य अपने संबंधित डीपी के साथ अपना ईमेल पता पंजीकृत कर सकते हैं; और

ii) भौतिक रूप में शेयर रखने वाले सदस्य कंपनी के आरटीए-केफिनटेक के साथ निर्धारित फॉर्म आईएसआर-1 में अपना ईमेल पता पंजीकृत कर सकते हैं। सदस्य http://asianhotelswest.com/ कंपनी की वेबसाइट से फॉर्म डाउनलोड कर सकते हैं और उनसे अनुरोध किया जाता है कि वे विधिवत भरे हुए फॉर्म को केफिनटेक को अग्रेषित करें।

नोट : भौतिक रूप में शेयर रखने वाले सदस्यों से अनुरोध है कि वे कंपनी के आरटीए-केफिनटेक के साथ अपने पैन, केवाईसी, नामांकन, बैंक और अन्य विवरण (यदि अपडेट नहीं किए गए हैं या पहले प्रदान नहीं किए गए हैं) को अपडेट / इस संबंध में सेबी द्वारा निर्धारित प्रासंगिक विवरण और फॉर्म कंपनी की वेबसाइट निवेशक अनुभाग में उपलब्ध हैं। डीमैट फॉर्म में शेयर रखने वाले सदस्यों से अनुरोध है कि वे अपने पैन, बैंक, नामांकन और अन्य विवरण अपने संबंधित डीपी के साथ अपडेट/जमा करें।

प्रति एशियन होटल्स (वेस्ट) लिमिटेड
निदेशक मंडल के आदेश से
हस्ता/-
संदीप गुप्ता,
अध्यक्ष और निदेशक
DIN : 00057942

दिनांक : 18 अप्रैल, 2024
स्थान : नई दिल्ली

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
NIRAJ KUMAR JAIN	NIRAJ KUMAR JAIN	NSE - AP0291090341 BSE - AP0106730165041 NCDEX - 119975 MCX - 126959	A-13 Garjiya Housing Society Abhay Khand-3 Indrapuram L.E Sahibabad I.E Sahibabad Ghaziabad Ghaziabad Uttar Pradesh Ghaziabad 201010

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak® Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137(Member of NSE, BSE, MSE, MCX & NCDEX) , AMFI ARN 0164, PMS INP000000258 and Research Analyst INH000000586. NSDL/CDSL: : IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com

फॉर्म जी
वाड़ा (महाराष्ट्र) में धातु उद्योग में प्रचालनरत विधाता मेटल प्राईवेट लिमिटेड के लिए अभिरुचि की अभिव्यक्ति हेतु आमंत्रण

(इन्सॉल्वेंसी एंड बैंगक्रप्सी बोर्ड ऑफ इंडिया (कारपोरेट व्यक्तियों के लिए दिवालिया संकल्प प्रक्रिया) विनियमावली, 2016 के नियम 36ए(1) के तहत)

संबंधित विवरण

1.	कारपोरेट देनदार का नाम पैन और सीआईएन/एलएलपी नं. के साथ	विधाता मेटल प्राईवेट लिमिटेड सीआईएनः U27310DL2008PTC175013
2.	पंजीकृत कार्यालय का पता	कक्ष सं. 2, दूसरा तल, मकान नं. 280, पॉकेट–7, सेक्टर–24, रोहिणी, उत्तर पश्चिमी दिल्ली, दिल्ली, भारत–110085
3.	वेबसाइट का यूआरएल	–
4.	स्थान जहाँ अधिकांश स्थिर परिसंपत्तियाँ स्थित हैं	वाड़ा मनोहर रोड, गाँव वारले, तालुका– वाड़ा, जिला पालघर, महाराष्ट्र
5.	मुख्य उत्पादों/सेवाओं की इंस्टाल्ड क्षमता	एनए
6.	अंतिम वित्तीय वर्ष में बिक्री मुख्य उत्पाद/सेवाओं की मात्रा और मान	बिक्री और सेवाओं का मानः रु. 75,96,63,059 वित्तीय वर्ष 2019–2020 के लिए लेखापरीक्षित वित्त अनुसार
7.	कर्मचारी/कारीगरों की संख्या	3
8.	दो वर्ष के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), लेनदारों की सूची सहित विस्तृत विवरण यूआरएल पर उपलब्ध हैः	cirp.vidhatametal@dimax.in पर ईमेल करें
9.	कोड की धारा 25(2)(एच) के तहत संकल्प आवेदकों की पात्रता यूआरएल पर उपलब्ध हैः	cirp.vidhatametal@dimax.in पर ईमेल करें
10	अभिरुचि की अभिव्यक्ति प्राप्ति की अंतिम तिथि	13.05.2024
11	संभावी संकल्प आवेदकों की अनंतिम सूची के निर्गम की तिथि	20.05.2024
12	अनंतिम सूची को आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	25.05.2024
13	संभावी संकल्प आवेदकों की अंतिम सूची निर्गम की तिथि	31.05.2024
14	संभावी संकल्प आवेदकों को संकल्प के लिए सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और अनुरोध निर्गम की तिथि	25.05.2024
15	संकल्प योजना जमा करने की अंतिम तिथि	26.06.2024
16	अभिरुचि की अभिव्यक्ति जमा करने की प्रक्रिया	cirp.vidhatametal@dimax.in

हस्ता./–
आशीष व्यास
संकल्प प्रफेशनल
विधाता मेटल प्राईवेट लिमिटेड के लिए
पंजी. सं. IBBI/IPA-001/IP-P-01520/2018-2019/12267
एएफए विधिमान्य तिथि 24 अक्टूबर, 2024 तक
पंजीकृत पताः बी–1ए वाइसरॉय कोर्ट सीएचएस, ठाकुर गाँव, कांदिवली (ईस्ट), मुंबई उपनगर, महाराष्ट्र–400101
वाणिज्यिक पताः 402, सुआशिष आईटी पार्क, दत्ता पाड़ा रोड, बोरिवली ईस्ट मुंबई–400066

स्थानः मुंबई
दिनांकः 22.04.2024

केन्द्रीय सरकार के समक्ष प्रादेशिक निदेशक, उत्तरी क्षेत्र
कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 के उपनियम (5) के खंड (ए) के मामले में
और
"पीको होटल्स और रिजॉर्ट्स प्राइवेट लिमिटेड" जिसका पंजीकृत कार्यालय- "21, पार्क एरिया, करोल बाग, नई दिल्ली-110005" स्थित है, के मामले में, ... याचिकाकर्ता

आम जनता को यह नोटिस दी जाती है कि यह कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन करने का प्रस्ताव करती है जिसमें कंपनी का पंजीकृत कार्यालय "दिल्ली के राष्ट्रीय राजधानी क्षेत्र (रा. रा. क्षे) " से "हरियाणा राज्य " में नए पते संपत्ति संख्या: 21/1, महरौली रोड, महरौली- दिल्ली रोड के बीच, गुड़गांव, हरियाणा, 122001 में स्थानांतरित करने के लिए तारीख 24/03/2024 को आयोजित बाहरी सामान्य सभा में पारित विशेष संकल्प के संदर्भ में कंपनी के संगम ज्ञापन में संशोधन की पुष्टि की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो निवेशक शिकायत एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लेखन के साथ अपनी आपत्ति प्रादेशिक निदेशक को इस सूचना के प्रकाशन की तारीख से 14 दिनों के भीतर बी-2 विंग, दूसरा फलोर, प. दीनदयाल अंतोदया भवन, सीजीओ कम्प्लेक्स, नई दिल्ली-110003 पर पंजीकृत डाक द्वारा भेज सकते हैं या सुपुर्द कर सकते है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजेंगे "21, पार्क एरिया, करोल बाग, नई दिल्ली-110005"

पीको होटल्स एंड रिज़ॉर्ट्स प्रा. लि. की ओर से
श्री सुरेंद्र पाल मिगलानी
(निदेशक)

तारीख: २२-०४-२०२४
स्थान: दिल्ली

यूको बैंक आंचलिक कार्यालयः कृष्णा प्लाजा, C-2/6, डी–ब्लॉक, गंगा नगर, मवाना रोड, मेरठ

अनडिलिवर्ड डिमांड नोटिस

प्रतिभूतिहित (प्रवर्तन) नियम 2002 के अंतर्गत अनडिलिवर्ड डिमांड नोटिस के संबंध में

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति-हित का प्रवर्तन अधिनियम, 2002 की धारा 13(2) के अंतर्ग

यूको बैंक UCO BANK

[HONOURS YOUR TRUST]
(A Govt. of India Undertaking)
Head Office – II, Department of Information Technology
3 & 4, DD Block, Sector – 1, Salt Lake, Kolkata–700064

NOTICE INVITING TENDER

UCO Bank invites tenders for the following:
1. Supply, Installation & Maintenance of Hardware Items for Implementation of Audio & Video Solution (Re-tendering) through GeM portal
2. Expression of Interest (EOI) for Empanelment of FinTech Companies (E-tendering)

For any details, please refer to **https://www.ucobank.com** or **https://gem.gov.in**

Deputy General Manager
Department of Information Technology

Date: 22.04.2024

सम्मान आपके विश्वास का | Honours Your Trust

IDBI BANK LTD

Regd. Office - IDBI Tower, WTC Complex, Cuffe Parade, Mumbai- 400005
CIN- L65190MH2004GOI148838

Transfer of Stressed Loan Exposure

IDBI Bank Limited (Bank) intends to Transfer the Stressed Loan Exposure of Tag Offshore Ltd to the eligible permitted entities under Swiss challenge method on "as is where is, as is what is", "whatever there is" and "without recourse" basis. Bank is proposing to undertake Bidding Process on all cash basis to solicit binding bids in the form of irrevocable offers from eligible permitted entities in accordance with the regulatory guidelines issued by the RBI and all other relevant applicable laws.

For details please visit Bank's website www.idbibank.in. Click on Quick links> Notices & Tenders. For further details, you may contact at email-assignment@idbi.co.in.

The Bank reserves the right not to go ahead with the proposed transfer at any stage without assigning any reason. Bank reserves the right to accept or reject any bids.

Place- Mumbai **General Manager**
Date- 22.04.2024 **Corporate Office**
NPA Management Group

सेन्ट्रल बैंक ऑफ़ इंडिया Central Bank of India

1911 से आपके लिए "केंद्रित" "CENTRAL" TO YOU SINCE 1911

Chander Mukhi, Nariman Point, Mumbai – 400 021, Tel. 022-66387682,
FAX 022-22044336, Website: **www.centralbankofindia.co.in**

NOTICE FOR INVITING TENDER

Central Bank of India invites Request for Proposal (RFP) Tender Ref No.: Tender Ref: CO/HCM/IRP/2024-25/01 dated **10.04.2024** for "Engagement of Yoga Service Provider for ONLINE YOGA SERVICES TO EMPLOYEES OF CENTRAL BANK OF INDIA". For complete details, please visit Bank's website **www.centralbankofindia.co.in** under Live Tenders.

Last Date for submission of RFP is 02nd May 2024.

Date: 22.04.2024 **ASSISTANT GENERAL MANAGER**
Place: Mumbai **HUMAN CAPITAL MANAGEMENT-CSD**

PUBLIC NOTICE

NOTICE is hereby given that the below mentioned Authorised Person is no longer affiliated as Authorised Person of Kotak Securities Limited.

Authorised Person Name	Trade Name	Exchange Registration Numbers of Authorised Person	Address of Authorised Person
NIRAJ KUMAR JAIN	NIRAJ KUMAR JAIN	NSE - AP0291090341 BSE - AP0106730165041 NCDEX - 119975 MCX - 126959	A-13 Garjiya Housing Society Abhay Khand-3 Indrapuram L.E Sahibabad I.E Sahibabad Ghaziabad Ghaziabad Uttar Pradesh Ghaziabad 201010

Please note that above mention Authorised Person (AP) is no longer associated with us. Any person henceforth dealing with above mention AP should do so, at their own risk. Kotak Securities Ltd. shall not be liable for any such dealing. In case of any queries for the transactions till date, Investors are requested to inform Kotak Securities Ltd. within 15 days from the date of this notification, failing which it shall be deemed that there exists no queries against the above mentioned AP.

kotak Securities Kotak Securities Limited. Registered Office: 27 BKC, C 27, G Block, Bandra Kurla Complex, Bandra (E), Mumbai 400051. CIN: U99999MH1994PLC134051, Telephone No.: +22 43360000, Fax No.: +22 67132430. Website: www.kotak.com / www.kotaksecurities.com. Correspondence Address: Infinity IT Park, Bldg. No 21, Opp. Film City Road, A K Vaidya Marg, Malad (East), Mumbai 400097. Telephone No: 42856825. SEBI Registration No: INZ000200137(Member of NSE, BSE, MSE, MCX & NCDEX) , AMFI ARN 0164, PMS INP000000258 and Research Analyst INH000000586. NSDL/CDSL: : IN-DP-629-2021. Compliance Officer Details: Mr. Hiren Thakkar Call: 022 - 4285 8484, or Email: ks.compliance@kotak.com

TATA CONSULTANCY SERVICES LIMITED

TATA

NOTICE TO SHAREHOLDERS

Board of Directors of the Company at its meeting held on Friday, April 12, 2024, have recommended a final dividend of ₹28 per equity share, subject to approval of the shareholders at the ensuing 29th Annual General Meeting of the Company. The final dividend shall be paid/dispatched, on the fourth day from the conclusion of the 29th Annual General Meeting to those shareholders, whose names appear in the Register of Members of the Company or in the records of the Depositories as beneficial owners of the shares as on the Record Date to be fixed for the purpose, which will be intimated in due course.

Pursuant to the Finance Act, 2020, dividend income is taxable in the hands of shareholders and the Company is required to deduct tax at source from dividend paid to shareholders at the prescribed rates. The shareholders are requested to update their PAN with the Depository Participants (DPs) for shares held in dematerialized form with the Registrar and Transfer Agent (Link Intime India Private Limited) for shares are held in physical form.

Tax deducted at source (TDS) rates for dividend prescribed under the Income-tax Act, 1961 ('Act') are subject to provisions of Section 206AB of the Act (effective from July 1, 2021) which introduces special provisions for TDS in respect of non-filers of income tax return. As provided in section 206AB of the Act, tax is required to be deducted at the higher rates in case of payments to 'specified persons'.

Specified person means a person who has not filed the income tax return for the previous year immediately prior to the financial year in which tax is required to be deducted, for which the time limit of filing of return of income under Section 139(1) of the Act has expired; and the aggregate of TDS and tax collected at source is ₹50,000 or more in that previous year. The specified person who has not submitted the PAN as well as not filed the income tax return; the tax shall be deducted at the higher of the two rates prescribed in Sections 206AA and 206AB of the Act.

A non-resident shareholder who does not have the permanent establishment in India is excluded from the scope of the above provision/s.

Any eligible shareholder, who wishes to avail the benefit of non-deduction of tax at source for dividend/s declared during the financial year 2023-24, is requested to submit the following documents, (PDF/JPG Format) by e-mail to **TCS-Exemptforms2425@linkintime.co.in** or upload the documents on **https://liiplweb.linkintime.co.in/formsreg/submission-of-form-15g-15h.html** by Friday May 10, 202411:59 p.m. (IST).

Resident individual shareholder with PAN*	Yearly declaration in Form No. 15G/15H, For the format of Form 15G / 15H, please visit the weblink: **https://on.tcs.com/IR-FAQ**
Non-resident shareholders*	i) No Permanent Establishment and Beneficial Ownership Declaration ii) Tax Residency Certificate iii) Form 10F iv) Any other document which may be required to avail the tax treaty benefits. For the format of Form 10F and self-declaration, please visit the weblink: **https://on.tcs.com/IR-FAQ**

*Application of beneficial tax rate shall depend upon the completeness of the documents submitted by the Non-resident shareholder and review to the satisfaction of the Company.

TATA CONSULTANCY SERVICES LIMITED
Sd/-
Pradeep Manohar Gaitonde
Company Secretary

Place : Mumbai
Date : April 22, 2024

Registered Office:
9th Floor, Nirmal Building, Nariman Point, Mumbai 400 021.
Tel: +91 22 6778 9595 Fax: +91 22 6778 9660
Email: Investor.Relations@tcs.com Website: www.tcs.com
CIN: L22210MH1995PLC084781

Ind Bank Housing Ltd.

(A Subsidiary of Indian Bank)
Registered Office: 3rd Floor, Khivraj Complex 1, No. 480, Anna Salai, Nandanam, Chennai 600 035.
CIN No:L65922TN1991PLC020219 Email: indhouse@indbankhousing.com Website: www.indbankhousing.com Ph: 044 2432 9235

Statement of Audited Financial Results for the year ended 31.03.2024

Sl. No.	Particulars	Three months ended	Year to date figures for the current period ended	Corresponding three months ended in the previous year
		31.03.2024	31.03.2024	31.03.2023
		Audited	Audited	Audited
		Rs. lakhs		
1.	Total Income	7.12	30.13	6.07
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(6.09)	(69.05)	(40.47)
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	(6.09)	(69.05)	(40.47)
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	(6.09)	(69.05)	(40.47)
5.	Total Comprehensive Income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive income (after tax)]	(6.09)	(69.05)	(40.47)
6.	Equity Share Capital	1000.00	1000.00	1000.00
7.	Reserves (excluding Revaluation Reserves) as shown in the Audited Balance sheet of previous year	(12987.67)	(12987.67)	(12931.87)
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) - 1. Basic 2. Diluted	(0.06) (0.06)	(0.69) (0.69)	(0.40) (0.40)

Note: The above is an extract of the detailed format of Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Stock Exchange Websites.**BSE:www bseindia.com** and our company website: **www.indbankhousing.com**

By the Order of the Board
For **IndBank Housing Limited**
V HARIBABU
MANAGING DIRECTOR

Place: Chennai
Date: 20.04.2024

एनएमडीसी NMDC Limited

(A Government of India Enterprise)
10-3-311/A, Castle Hills, Masab Tank, Hyderabad-500028
Telephone: 040-23536740, 23538713 to 23538721 Ext: 535
Email; kvprakash@nmdc.co.in; jvenkatesan@nmdc.co.in
Corporate Identity Number (CIN) – L13100TG1958GOI001674

Tender No. : HQMM/3012-23/1100001714/1700001708/323 Date:20.04.2024
MSTC Ref : NMDC/Head Office/Material Management/24-25/ET/29

Open Tender Notice (E-Procurement Mode Only)

E-tenders are invited for following items from reputed manufacturers directly or through their dealers/accredited agents through MSTC portal website **https://www.mstcecommerce.com/eprochome/nmdc/buyer login.jsp**

Description	Qty (No.)	Pre Bid Meeting (VC Mode)	Display Sale Tender & of Documents Period	Last date & Time for submission of offer
Supply & Supervision of Erection & Commissioning of BackHoe Hydraulic Excavators along with 6 years/18000 Hrs. COST CAP, whichever is earlier.	02	30.04.2024 at 11 AM	FINAL 17.05.2024 to 14.06.2024	14.06.2024 By 02.30 PM (IST)

Prospective bidders may visit our websites: **www.nmdc.co.in**; CPP Portal **https://eprocure.gov.in; https://mstcecommerce.com** and may download the tender documents. Any corrigendum to the above tender notice will be uploaded on our website and MSTC e-portal only. **GM (Materials)**

DEBTS RECOVERY TRIBUNAL-I, DELHI

4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

O.A. No. 330/2023

PUNJAB NATIONAL BANK vs **MITUAL MANDAL**
....Applicant ....Defendants

To,
1. Shri Mitual Mandal R/o L-15 B, Lajpat Nagar, Sahibabad, Ghaziabad, UP
2. Smt. Barnali W/o Mitual Mandal, R/o L-15 B, Lajpat Nagar, Sahibabad, Ghaziabad, UP
3. Manju J Homes India Limited Director, Vijyant Jain, C-10, Ramprastha, Ghaziabad
4. M/s Idea Builder Pvt. Limited Corporate Office C-10, Ramprastha, Ghaziabad **Also at**: C-294, First Floor, Near Park, Vivek Vihar, New Delhi-110095

Whereas the above named applicant has instituted a case for recovery of **Rs. 25,60,457/- (Rupees Twenty Five Lakh Sixty Thousand Four Hundred Fifty Seven only)** against you and whereas it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by advertisement directing you to make appearance before Ld Registrar on **24-07-2024 at 10.30 A.M. (for further details kindly visit DRT website https://drt.gov.in, Phone No. 011-23748473**

Take notice that in case of your failure to appear on the above mentioned day before this Tribunal, the case will be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this **19th April, 2024.**

by order of this Tribunal, For Registrar

Respondent may contact under mention phone number for further enquiry.
Ld. Registrar, DRT-I, New Delhi Ph.: 011-23748473,

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VIDHATA METAL PRIVATE LIMITED OPERATING IN METAL INDUSTRY AT WADA (MAHARASHTRA)
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2.	Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka-Wada, District Palgarh, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at cirp.vidhatametal@dimax.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Send an email at cirp.vidhatametal@dimax.in
10.	Last date for receipt of expression of interest	13-05-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-05-2024
12.	Last date for submission of objections to provisional list	25-05-2024
13.	Date of issue of final list of prospective resolution applicants	31-05-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25-05-2024
15.	Last date for submission of resolution plans	26-06-2024
16.	Process email id to submit EOI	cirp.vidhatametal@dimax.in

Sd/-
Ashish Vyas
Resolution Professional
For Vidhata MetalPrivate Limited
Reg. No. IBBI/IPA-001/IP-P-01520/2018-2019/12267
AFA valid till 24th October 2024
Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400101.
Com.Address: 402, Suashish IT Park Datta Pada Road, Borivali East Mumbai - 400 066

Place: Mumbai
Date: 22-04-2024

FORM G - REVISED / ADDENDUM - 2 (Two)
INVITATION FOR EXPRESSION OF INTEREST FOR 'NIRMAL LIFESTYLE (MULUND) PRIVATE LIMITED' OPERATING IN REAL ESTATE SECTOR AT MUMBAI, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN / CIN / LLP No.	NIRMAL LIFESTYLE (MULUND) PRIVATE LIMITED CIN: U74999MH2007PTC177019
2.	Address of the registered office (as per MCA records)	Nirmal Lifestyle Head Office, LBS Marg, Mulund (W), Mumbai - 400080
3.	URL of website	https://www.incorprestructuring.com/nirmalmulund.html
4.	Details of place where majority of fixed assets are located	Mumbai (Maharashtra) Further Details can be sought from the RP by sending an email on cirp.nirmalmulund@gmail.com
5.	Installed capacity of main products / services	Not Applicable
6.	Quantity and value of main products / services sold in last financial year	Not Applicable
7.	Number of employees / workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought by sending an email on cirp.nirmalmulund@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.nirmalmulund@gmail.com and is available at https://www.incorprestructuring.com/nirmalmulund.html
10.	Last date for receipt of expression of interest	May 7, 2024
11.	Date of issue of provisional list of prospective resolution applicants	May 13, 2024
12.	Last date for submission of objections to provisional list	May 15, 2024
13.	Date of issue of final list of prospective resolution applicants	May 20, 2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	May 20, 2024
15.	Last date for submission of resolution plans	June 19, 2024
16.	Process email id to submit EOI	cirp.nirmalmulund@gmail.com

Amit Vijay Karia
Resolution Professional of **Nirmal Lifestyle (Mulund) Private Limited**
(Undergoing CIRP vide order dated August 25, 2023)
Registration Number: IBBI/IPA-001/IP-P02600/2021-2022/13969
AFA: AA1/13969/02/061224/106477 is valid till December 6, 2024
Address & email id registered with IBBI:
405, Hind Rajasthan Building, Dadasaheb Phalke Road, Gautam Nagar, Dadar (East), Mumbai - 400014 (Maharashtra) ipamitkaria@gmail.com
Process specific email id for correspondence: cirp.nirmalmulund@gmail.com
Process specific website: https://www.incorprestructuring.com/nirmalmulund.html
Date: April 22, 2024
Place: Mumbai

Shriram Finance Limited

Head Office: Level-3, Wockhardt Towers, East Wing C-2 Block, Bandra Kurla Complex, Bandra (East), Mumbai 400 051; **Tel:** 022 4241 0400, 022 4060 3100 ; **Website:** http://www.shriramfinance.in **Registered Off.:** Sri Towers, Plot No.14A, South Phase Industrial Estate, Guindy, Chennai 600 032. **Branch Off:** 2nd Floor, Gandhi Tower, 133 Sindhi Colony Shastri Nagar, Medical College Road Above PN Bank, Jodhpur 342001 Raj.

APPENDIX-IV-A [SEE PROVISION TO RULE 8(5) & 9 (1)] AUCTION NOTICE FOR SALE OF IMMOVABLE PROPERTIES

NOTE: It is informed that "SHRIRAM CITY UNION FINANCE LIMITED" has been amalgamated with "SHRIRAM TRANSPORT FINANCE LIMITED" as per order of NCLT, Chennai. Subsequently the name of "SHRIRAM TRANSPORT FINANCE LIMITED" was changed as "SHRIRAM FINANCE LIMITED" with effect from 30.11.2022 vide Certificate of Incorporation pursuant to change of name dated 30-11-2022.

E- Auction Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 9(1) of the Security Interest Enforcement Rules, 2002.

Notice is hereby given to public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to the Shriram Finance Limited. The physical possession of which have been taken by the Authorized Officer of Shriram Finance Limited(Earlier known as shriram City Union Finance Limited) will be sold on **"As is where is', "As is what is", and "Whatever there is" basis in e-auction on 28th May 2024 between 11 AM to 1 PM** for recovery of the balance due to the Shriram Finance Limited from the Borrower/s and Guarantor/s, as mentioned in the table, Details of the Borrower/s and Guarantor/s, amount due, short description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit and increment are also given as:

Name of Borrowers/ Co-Borrowers/ Guarantors/Mortgagers	Date & Amount of 13(2) Demand Notice	Description of Property	Reserve Price (Rs.) & Bid Increment	Earnest Money Deposit Details (EMD) Details.	Date & Time of Auction	Contact Person and Inspection date
1)M/s. Ransi Karlo Corporation (Borrower) **Rep by its Proprietor Mr. Yashpal** **H. No. 2357, T-4A, Near Kidzee School, Shivaji Market, Narela Delhi – 110040.** **2)Mr. Yashpal (Co-Borrower/Guarantor)** **H. No. 2357, T – 4 A, Near Kidzee School Building, Shivaji Market, Narela, Delhi – 110040.** **Mr. Naterpal Singh Kalonia (Co-Borrower/Guarantor)** **1690, HUDA Sector – 6, Bahadurgarh, Jhajjar, Haryana – 124507** **Mrs. Deep Later Co-Borrower/Guarantor)** **1690, HUDA Sector – 6, Bahadurgarh, Jhajjar, Haryana – 124507** **Mrs. Reeta Kalonia … (Co-Borrower/Guarantor)** **H. No. 2357, T – 4 A, Near Kidzee School Building, Shivaji Market Narela, Delhi - 110040** **Also AT** **Plot/Property Municipal No. 2018, Narela Station Road, Narela, Tehsil – Narela, Distt-North, Delhi 110040**	Demand Notice date: 03.06.2023 Rs.7,33,310/- (Rupees Seven Lakhs Thirty Three Thousand Three Hundred Ten Only) as on 19th May, 2023 And Rs. 1,17,94,873/- (Rupees One Crore Seventeen Lakhs Ninety Four Thousand Eight Hundred Seventy Three Only) in respect to loan account no. as on 19th May, 2023 Account No. RSSDLTF1808070001 RSSDLTF2109280001 **Date of Possession & Possession Type** **30-March-2024 - Physical Possession** **Encumbrances known** Not Known	Free Hold Property bearing Municipal No. 2018, Land Measuring 757.4 Sq Yds. (736 +21.4 Sq. Yds.) Situated on Narela Station Road, Narela, Tehsil – Narela, Distt-North, Delhi 110040. Bounded as under: North: Other Property South: Plot No. 2019 East: Railway Road West: Others Property	Rs.3,78,34,350/- (Rupees Three Crore Seventy Eight Lakhs Thirty Four Thousand Three Hundred Fifty Only **Bid Increment:** Rs. 20,000/- and in such multiples. **Earnest Money Deposit (EMD) (Rs.** Rs. 37,83,435/-- (Rupees Thirty Seven Lakhs Eighty Three Lakhs four Hundred thirty Five Only Only) **Last date for submission of EMD** - 27th May-2024 Time: 10.00 a.m. to 05.00 p.m.	EMD amount to be deposited by way of RTGS/ NEFT to the account details mentioned herein below: **BANK NAME-** AXIS BANK LIMITED **BRANCH-** BANDRA KURLA COMPLEX, MUMBAI **BANK ACCOUNT NO-** Current Account No. 911020045677633 **IFSC CODE-** UTIB0000230	**28th May 2024** **Time. 11.00 a.m. to 1.00 p.m.**	**Ved Prakash Mishra +91 9910144252** **Mr. Deb Jyothi 91 9874702021** **Mr. Ritesh Pandey 9009793745** **Mr. Hardeep SABHARWAL 9654965496** **Property Inspection Date: - 25th May 2024 Time 11.00 a.m. to 04.00 p.m.**

STATUTARY 30 DAYS NOTICE UNDER RULE 9 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

The borrower/mortgagors/guarantors are hereby notified to pay the sum as mentioned above along with up to dated interest and ancillary expenses before the date of e-auction i.e. 28/05/2024, failing which the property will be auctioned/sold and balance dues, if any, will be recovered with interest and cost.

The Authorised Officer reserves the right to reject any or all bids without furnishing any further reasons. The online auction will be conducted on website (https://www.disposalhub.com) of our auction agency NEXXEN SOLUTION PVT. LTD. and for the place of Tender Submission/ for obtaining the bid form / Tender open & Auction, please visit the website https://www.disposalhub.com and for detailed terms and conditions of the sale please refer to the link https://www.shriramfinance.in/auction provided in the website of Shriram Finance Limited.

Place : Delhi
Date : 22-04-2024

Sd/- Authorised Officer
Shriram Finance Limited

UCO Bank

Zonal Office : Krishna Plaza, C-2/6, D-Block, Ganga Nagar, Mawana Road, Meerut- 250 001 (U.P.),

UNDELIVERED DEMAND NOTICE

SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 REGARDING UNDELIVERED DEMAND NOTICE

Demand Notice under SARFAESI Act 2002 sec 13(2) were sent to the following Borrowers / Guarantors. We have sent registered notice to the borrower on mentioned herein below dates. Since, No Contact Could be made with the Borrower/Guarantor at the given address the Demand notice were returned to the branch by postal / courier Authorities undelivered. You are hereby advised to pay the outstanding amount with interest and cost with in 60 days from the date of publication referred here below otherwise Bank will proceed further to take possession of the property under SARFAESI Act 2002 and sell the same to recover the Bank dues. As per Section 13 (13) of SARFAESI Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities except in the usual course of business without the consent of the Bank. Please note any violation of this section entails serious consequences. Any kind Sale purchase of the property will be subject to the charged of the **UCO Bank Saharanpur Main Branch.**

S. No.	Name of the Borrower/Guarantor	Details of Mortgage Property	Date of Demand Notice / Date of NPA	Amount Due as per Demand Notice
1.	**Borrower:** Manu Kaushal S/o Sh. Ashok Kumar Sharma, 9/34, Shimla Market, Rani Bazar, Saharanpur (U.P.)- 247001. **Legal Heir: 1.** Veena Sharma W/o Late Sh. Ashok Kumar Sharma, 9/34, Shimla Market Mohalla Rani Bazar, Saharanpur (U.P.)- 247001. **2.** Manu Kaushal, **3.** Shivam Kaushal S/o Late Sh. Ashok Kumar Sharma, 9/34, Shimla Market, Rani Bazar, Saharanpur (U.P.)- 247001 **4.** Jolly Kaushal D/o Late Sh. Ashok Kumar Sharma, 9/34, Shimla Market Mohalla Rani Bazar, Saharanpur (U.P.)- 247001. **Guarantor:** Smt. Veena Sharma W/o Sh. Ashok Kumar Sharma, 9/34, Shimla Market, Rani Bazar, Saharanpur, UP- 247001.	Property is Residential house measuring 104.66 sq. yds, situated at Pvt. Plot No. 20A & Kh. No. 407 (Min.) Wake Dara Ali Sawad Beroon Pragana Tehsil Distt. Saharanpur Dar Abadi New Verdhman III Colony Saharanpur, standing in the name of Sh. Ashok Kumar Sharma S/o Sh. Satya Prakas Sharma duly registered in the office of Sub-registrar, Saharanpur at Book No. 1, Zild 4412 at Page 17 to 30 Deed No. 5075 on 21.08.2004. Bounded: North: Rasta 15'-0" wd, South: Property of Pound's, East: Rasta 15'-00" wd, West: Property of Plot No. 20.	03.04.2024 **Date of NPA** **29.02.2024**	**Rs. 18,07,678.20** as on 03.04.2024 + Inclusive of interest upto 30.11.2023

Date - 20.04.2024 **Place : Saharanpur** **Authorized Officer**

Retirement: Embrace holistic planning

TRUTH BE TOLD

HARSH ROONGTA

I recently spoke with Anand, a prospective client in his late fifties from Delhi, who manages a division at a *Fortune* 500 company. He approached me to discuss his upcoming retirement next year and to ascertain if his finances would allow him to purchase a luxury home in a hillside retirement community.

Anand could easily finance his dream home in the hills by selling some of his stock options. However, he hadn't considered the non-financial aspects of retirement. When I prompted him to envision a typical day in retirement, he struggled, having only romantic notions of a leisurely life in the hills away from work.

Anand was interested in nonprofit work but lacked clarity on the specifics of such work, having only donated to causes previously. He was not sure about when he would be able to move into the dream retirement home. His children were abroad and his wife was years away from retiring. He was not sure if adequate medical facilities would be available in the hills. It soon became clear: while Anand was financially ready for retirement, he was significantly unprepared for its non-financial aspects.

Anand is not alone in his lack of preparation for retirement. Most people assume retirement will simply sort itself out and only worry about their financial ability to retire. They overlook the crucial non-financial aspects.

In contrast to Anand, my friend Yogesh meticulously planned both the financial and lifestyle aspects of his retirement. He opted for a retirement community just outside the major metro where he worked, allowing easy visits between him and his children. The community members shared his socio-economic background. Additionally, Yogesh contributed both financially and with his expertise to a nearby school for underprivileged children.

However, when I met Yogesh a few months ago, he had returned to his city home. "Most people in the community were much older than me. I bonded with many and we shared numerous activities, but the conversations often centred on health issues. After two friends passed away in quick succession, I felt depressed due to the lack of emotional support, as everyone else there faced similar challenges. Now, back at my long-time home, I am surrounded by family and friends of various age groups, which keeps my imagination stimulated and my spirits high. They provide the emotional and social support I need. I can still support the school from here, which made the decision to move back easy," said Yogesh.

Most people neglect retirement planning entirely. Of those who do consider it, most, like Anand, focus solely on financial aspects without preparing for their non-financial needs for a phase that can last 30 years or longer (almost the length of a person's career). Although Yogesh's well-thought-out plans were disrupted by unexpected challenges, his approach was still better than doing no planning at all.

Comprehensive planning would include managing anxiety, identity loss, and loneliness; creating a comprehensive health routine; tackling social and relationship issues; and discovering a meaningful post-retirement vocation

Truth be told, planning for retirement is arguably as crucial as career planning, if not more so. Yet, most people who do plan for retirement focus primarily on its financial aspects, aided by the availability of abundant resources and expertise. Little expertise is available on how to plan comprehensively for retirement, especially its softer aspects. These include managing feelings of anxiety, loss of identity, and loneliness; establishing a holistic health and wellness routine that incorporates diet, exercise, sleep, and emotional health; addressing social and relationship challenges; and finding a meaningful vocation after retirement.

A well-planned retirement not only allows individuals to enjoy the fruits of their labour but also fosters richer social connections and a fulfilling vocation that adds value to their lives and that of others.

The writer heads Fee-Only Investment Advisors LLP, a Sebi-registered investment advisor; X (formerly Twitter): @harshroongta

Allocate 10–15% of portfolio to gold amid geopolitical risks

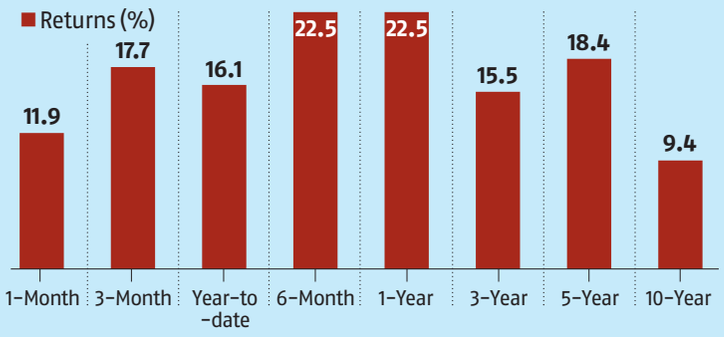
Rebalance if overweight after recent surge; if underexposed, purchase systematically or during price dips

BINDISHA SARANG

Gold has witnessed a strong rally, rising 16.1 per cent this calendar year. The yellow metal ended the previous week at ₹73,110 per 10 grams, having scaled a closing price peak of ₹73,183 a day earlier. Citi Research has forecast that its price could touch $3,000 per ounce over the next 6 to 18 months from its current level of $2,391.9 per ounce in the international market.

Experts believe gold could rally further. "With geopolitical tensions looming, the yellow metal is anticipated to gain further in the coming days. Our near-term target is ₹75,300," says Vaishali Parekh, vice-president, technical research, Prabhudas Lilladher.

STELLAR PERFORMANCE



Returns above one year are in CAGR
Sources: IBJA, Zaveri Bazar

Compiled by BS Research Bureau

Positive drivers

West Asia tensions: Fears that the skirmish between Israel and Iran could escalate into a full-blown war have sent investors scurrying into this safe-haven asset. "Fresh flare-ups in the west asia have raised concerns of a widening of the conflict, which has contributed to the recent run-up in gold prices. Gold could see further meaningful appreciation if the geopolitical situation deteriorates materially," says Ghazal Jain, fund manager-alternative investments, Quantum Asset Management Company (AMC).

Central banks' gold appetite: Central banks, which are trying to diversify their reserves, have been robust purchasers of the yellow metal in recent years. According to the World Gold Council, their net gold purchases totalled 1,037 tonnes in 2023. They remain active purchasers this year as well, led by China. "China's continuous gold purchases over the past 17 months have kept sentiments firm in the precious metals market," says Naveen Mathur, director, commodities and currencies, Anand Rathi Shares and Stock Brokers.

Growth slowdown, rate cuts: A possible growth slowdown in the US and rate cuts could impact gold positively. "Gold, which has reached all-time highs despite the postponement of US interest rate cuts and the subsequent rise in US treasury yields and strengthening of the US dollar, appears disconnected from fundamentals," says Jain.

She explains that it looks like the markets are pricing in rate cuts given the dilemma the Fed finds itself in: sticky inflation on the one hand requires rates to be kept high while snowballing US government debt and concerns regarding a growth setback for the US economy in an election year demand some easing. "If the cuts come in even as inflation stays elevated, it will be a conducive environment for gold," adds Jain.

Negative drivers

If geopolitical tensions ease, gold prices could decline. "We expect the war premium to get quickly unwound if geopolitical tensions subside soon. Gold could then see a correction of more than 5 per cent in the short term," says Mathur.

If the Fed fails to meet market expectations regarding the quantum or timing of rate cuts, gold prices could consolidate. "That is because higher rates increase the opportunity cost of holding gold, a non-yielding asset," says Jain. The downside, according to her, would however be limited.

In India, higher prices have dampened consumer demand, which could continue to be affected in the near term. "Historically, the months of April and May during election years have witnessed a drop in imports on a year-on-year basis as gold consumption tends to fall ahead of the general elections," says Mathur.

Portfolio diversifier

Gold is an excellent asset class for diversification and should be included in all long-term portfolios. "Invest 10 to 15 per cent of your portfolio in gold," says Jinal Mehta, certified financial planner and founder, Beyond Learning Finance.

Parekh says the ongoing geopolitical tensions in the west asia and the uncertainty due to the election season can contribute to a further rise in the price of gold. Hence, one should stay invested in it.

Those who hold more than the ideal allocation may consider booking profits to rebalance their portfolios, given the recent surge, suggests Jain.

As for when one should add to one's holdings, Jain explains that a pullback in prices following the recent surge could present a good opportunity to increase allocations and benefit from gold's favourable medium-term outlook.

Options for buying gold

Several options are available for holding gold. "Gold can be bought physically, or as exchange-traded funds (ETFs) and gold funds," says Jigar Patel, member, the Association of Registered Investment Advisors (ARIA).

Investors can choose gold ETFs with low tracking errors. Those who want liquidity should opt for ETFs or gold mutual funds (MFs). The latter are suited for investors planning to invest via the systematic investment plan (SIP) route.

Go for sovereign gold bonds (SGBs) if you can stay invested for five to eight years. "Investing in SGBs, which offer tax-free maturity proceeds and a 2.5 per cent annual coupon, might also be advantageous," says Mehta.

FORM NO. NCLT. 3A
ADVERTISEMENT DETAILING PETITION
[SEE RULE 35 OF THE NATIONAL COMPANY LAW TRIBUNAL RULES, 2016]
IN THE MATTER OF SCHEME OF AMALGAMATION OF
KERRY LIMITED
(NON-PETITIONER COMPANY/ TRANSFEROR COMPANY NO.1)
AND
AATCO FOODS INDIA PRIVATE LIMITED
(PETITIONER COMPANY/TRANSFEROR COMPANY NO.2)
WITH
KERRY INGREDIENTS INDIA PRIVATE LIMITED
(NON-PETITIONER COMPANY/ TRANSFEREE COMPANY)
AND
THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS
COMPANY PETITION No. CP (CAA) No. 48/MB/2023
CONNECTED WITH
COMPANY APPLICANT No. CA (CAA) No. 275/MB/2023

AATCO FOODS INDIA PRIVATE LIMITED
(CIN: U15310MH2007FTC174468)
A Company registered under Companies Act of 1956
Having its registered office at Units: 114-115-116,
Midas Building, Sahar Plaza, J B Nagar, Andheri
Kurla Road, Andheri (East), Mumbai City, Mumbai, Maharashtra - 400059
Represented by Mr. M. Jeevan Kumar Reddy, Authorized Signatory
...Petitioner Company/ Transferor Company No.2

NOTICE OF PETITION

A Company Scheme Petition of the Transferor Company No. 2 under Sections 230 to 232 of the Companies Act, 2013, filed for seeking approval of the Scheme of Amalgamation of **M/s. Kerry Limited (Non-Petitioner Company/ Transferor Company No.1) and M/s. AATCO Foods India Private Limited (Petitioner company/ Transferor Company No.2) with M/s. Kerry Ingredients India Private Limited (Non-Petitioner Company/ Transferee Company)** was filed and presented before the Hon'ble National Company Law Tribunal, Mumbai Bench ('NCLT') on the **February 3, 2024** and the petition was heard and admitted by the Hon'ble NCLT' on the **March 27, 2024**

In terms of Rule 16 of the Rules and directions of the Hon'ble NCLT, Notice is hereby given that the said petition is fixed for hearing and final disposal before the Hon'ble NCLT on the **Thursday, May 16th 2024**.

Any person desirous of supporting or opposing the said petition should send to the respective Petitioner Company Registered office address aforesaid mentioned, notice of his/her intention, signed by him/her or his/her Advocate/ Representative, with his/her name and address, so as to reach the Petitioner's registered office not later than 2 (two) days before the date fixed for the hearing of the Petition. Where he/she seeks to oppose the Petition, the grounds of opposition or copy of his/her affidavit shall be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

For AATCO Foods India Private Limited
("the Petitioner Company")
Sd/-
Mr. M. Jeevan Kumar Reddy
Authorised Signatory

Date: 22nd April, 2024
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VIDHATA METAL PRIVATE LIMITED OPERATING IN METAL INDUSTRY AT WADA (MAHARASHTRA)
(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VIDHATA METAL PRIVATE LIMITED CIN U27310DL2008PTC175013
2.	Address of the registered office	ROOM NO. 2, 2ND FLOOR, HOUSE NO. 280 POCKET-7, SECTOR-24, ROHINI, North West, DELHI, Delhi, India, 110085
3.	URL of website	-
4.	Details of place where majority of fixed assets are located	Wada Manohar road, Village Varle, Taluka-Wada, District Palgarh, Maharashtra
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	Sales and services value : Rs. 75,96,63,059 As per audited Financials for FY 2019-2020
7.	Number of employees/ workmen	3
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Send an email at cirp.vidhatametal@dimax.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at :	Send an email at cirp.vidhatametal@dimax.in
10.	Last date for receipt of expression of interest	13-05-2024
11.	Date of issue of provisional list of prospective resolution applicants	20-05-2024
12.	Last date for submission of objections to provisional list	25-05-2024
13.	Date of issue of final list of prospective resolution applicants	31-05-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25-05-2024
15.	Last date for submission of resolution plans	26-06-2024
16.	Process email id to submit EOI	cirp.vidhatametal@dimax.in

Sd/-
Ashish Vyas
Resolution Professional
For Vidhata MetalPrivate Limited
Reg. No. IBBI/IPA-001/IP-P-01520/2018-2019/12267
AFA valid till 24th October 2024
Reg. Address: B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400101.
Com.Address: 402, Suashish IT Park Datta Pada Road, Borivali East Mumbai - 400 066

Place: Mumbai
Date: 22-04-2024

PUBLIC NOTICE

Notice is hereby given to general public on behalf of my client Tayyaba Mahaboob Syed, owner of the Flat No. 102, on 1st Floor, Shree Ashirwad CHS Ltd, Survey No. 2A, Hissa No 34, Village Purna, Tal Bhiwandi & Dist. Thane (referred as 'the said Flat').

Whereas Tayyaba Mahaboob Syed had purchased the said Flat from Smt Mansi Pradeep Jena via Agreement for Sale dated 22/02/2010 (Doc No BVD-2/1143/2010) Whereas Smt Mansi Pradeep Jena had purchased the said flat from Shri Claud Cyril Simon Fernandes through Constituted Attorney Smt Doren Claud Fernandez via Agreement for Sale dated 09/04/2008 (Doc No BVD-1/3320/2008).

The Original Agreement for Sale dated 09/04/2008 (Doc No BVD-1/3320/2008) in respect of said Flat has been lost/misplaced and same has not been traceable in spite of due and diligence search and accordingly Police complaint is lodge with Narpoli Police Station, Bhiwandi under Reg No 0443/2024 dated 17/04/2024.

I hereby invite claims or objection from general public that, if any person has found the original missing document of the said flat/Unit or property has any rights, mortgage, charge, gift, possession, tenancy, lien or beneficial right/interest or otherwise claiming whatsoever are requested to make the same known to me, on mobile no. 8850593828 or in writing to the undersigned at Office No. 19, Mahavir Niwas, Plot 301, Sector 21, Nerul East Navi Mumbai 400 706 within 14 (Fourteen) days from the publication of the said notice. If no objection is raised after 14 (Fourteen) days from the date of the said notice, the said property/documents shall be deemed to have no claim.

HARESH DEMLA
(ADV HIGH COURT, MUMBAI)

Date: 22.04.2024

ASIAN HOTELS (WEST) LIMITED
CIN: L55101DL2007PLC157518
Reg off: 6th Floor, Aria Towers, JW Marriott, New Delhi, Aerocity, Asset Area 4 Hospitality District, Near IGI Airport, New Delhi - 110 037
Tel: 011-41597329, Fax: 011-41597321,
email: ahwl.compliance@gmail.com, Website: www.asianhotelswest.com

NOTICE OF THE EXTRAORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that an Extra-Ordinary General Meeting ("**EGM**") of Asian Hotels (West) Limited (the "**Company**") will be held on Monday, May 13, 2024 at 4:00 PM (IST) through Video Conferencing ("**VC**") / Other Audio Visual Means ("**OAVM**"), in compliance with the applicable provisions of the Companies Act, 2013 ("**Act**") and the Rules made thereunder read with General Circular No.09/2023 dated September 25, 2023 (in continuation to the earlier circulars issued in this regard) issued by Ministry of Corporate Affairs (hereinafter referred to as "**MCA Circulars**") and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**Listing Regulations**"), to transact the business specified in the EGM Notice.

Pursuant to the MCA Circulars, the EGM Notice has been sent only through electronic mode to those Members whose e-mail address are registered with Depository Participants ("**DP**") / Company / Registrar & Transfer Agent – KFin Technologies Limited ("**KFintech**"). The Company has completed their dispatch on April 20, 2024. The same are also available on the Company's Website and can be accessed through the link http://asianhotelswest.com/as well as the websites of BSE, NSE and KFintech at https://www.bseindia.com, https://www.nseindia.com and https://www.nseindia.com and https://evoting.kfintech.com respectively.

In compliance with the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of Listing Regulations, the Company is pleased to provide to its Members the facility to exercise their right to vote by electronic means on the business specified in the EGM Notice through e-voting facility. The Company has engaged the services of KFintech, as the Agency, to provide facility for participation of Members in the EGM through VC/OAVM, remote e-voting and e-voting at the EGM, remote e-voting and e-voting at the EGM' mentioned in the EGM Notice. Remote e-voting facility shall commence from Friday, May 10, 2024 at 9:00 am (IST) and end on Sunday, May 12, 2024 at 5:00 pm (IST) and no remote e-voting shall be allowed thereafter.

Only those Members, whose names appear in Register of Members/List of Beneficial Owners as on Monday, May 6, 2024 ("**Cut-off Date**") shall be entitled to vote (through remote e-voting and e-voting at the EGM) and their voting rights shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off Date. Any person who is not a Member as on the Cut-off Date should treat this Notice for information only.

The Company shall also provide facility for e-voting at the EGM and Members attending the EGM through VC/OAVM, who have not casted their votes by remote e-voting, shall be able to exercise their right to vote at the EGM. Members, who have cased their votes by remote e-voting may also attend the EGM but shall not be entitled to cast their votes again.

Any person who becomes Member of the Company after despatch of the EGM Notice and holds shares as on the Cut-off Date may obtain the User ID and Password in the manner as detailed in the EGM Notice, which amongst others also prescribes that Member may call KFintech's Toll Free No.1800-309-4001 or send an email request to evoting@kfintech.com.

In case of any query relating to the procedure for attending the EGM through VC/OAVM or for any technical assistance, Members may call on Kfintech's Toll Free No.1800-309-4001 or send an email at evoting@kfintech.com.

In case of any queries or grievances on voting by electronic means, Members may refer Help and Frequently Asked Questions ("FAQs") on e-voting and User Manual for Shareholders available at the download section of http://evoting.kfintech.com or email at evoting@kfintech.com or call KFintech's Toll Free No.1800-309-4001.

Members, who have not yet registered their email address, are requested to do the same by following the procedure given below:

i) Members holding shares in demat form can register their email address with their respective DP; and

ii) Members holding shares in physical form can register their email address in the prescribed Form ISR-1 with the Company's RTA – Kfintech. Members may download the Form from the Company's website http://asianhotelswest.com/ and are requested to forward the duly filled in Form to KFintech.

Note: Members holding shares in physical form are requested to update/submit their PAN, KYC, Nomination, Bank and other details (if not updated or provided earlier) with the Company's RTA-KFintech. Relevant details and Forms as prescribed by SEBI in this regard are available on the Company's website in Investors section. Members holding shares in demat form are requested to update/submit their PAN, Bank, Nomination and other details with their respective DPs.

By order of Board of Directors
For Asian Hotels (West) Limited
Sd/-
Sandeep Gupta
Chairman & Director
DIN: 00057942

Date: 18th April, 2024
Place: New Delhi

PUBLIC NOTICE

NOTICE is hereby given that **Shri. Prashant Madhukar Raorane & Smt. Dipti Prashant Raorane,** are the owner of **Flat No. 32**, admeasuring 550 Sq. Ft, Built-up, **2nd Floor, C Wing,** Building known as Gurumudra and Society known as **Municipal Staff Deepti CHS Ltd,** constructed on the land bearing Survey No. 18 corresponding to CTS No. 1442 Part and Plot No. 2, situated in the Village – Dahisar, Taluka – Borivali and District - Mumbai Suburban. (Hereinafter referred to as the said Flat) have approached me to publish this public notice for missing of Allotment Letter issued by Municipal Staff Deepti CHS Ltd to the previous owner Smt. Rekha Dnyandeo Apraj.

Any person/s who found the said Allotment Letter is/are requested to contact and hand over the same to the undersigned. All persons are hereby further informed and requested to take notice of the aforesaid and are hereby warned not to create any third party rights or obtain a loan or enter into any kind of deal on the basis of aforesaid document or property. Any person/s doing so will do so at his / her own risk as to cost and consequences and such acts/transactions shall not be binding upon my clients.

Further, any person/s having any claim in, to, or over the said property or any part thereof by way of sale, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, sub-lease, assignment, transfer, tenancy, sub-tenancy, bequest, succession, license, maintenance, lis-pendency, loan, advances, lien, pledge, orders, judgments or decrees passed or issued by any Court, Tax or revenue or statutory authorities, attachment, settlement or otherwise howsoever is hereby required to make the same known in writing with valid documentary evidence to the undersigned at B/106, 1st Floor, Sayeed Manzil CHS Ltd., Pandit Dindayal Nagar, opp. Bassein Catholic Bank Ltd., Manickpur, Vasai (W), Dist. Palghar – 401202 within 14 days from the date hereof, otherwise it will be presumed that there do not exist any claims, and the same, if any, will be considered as waived or abandoned.

Palghar, Dated This 22nd Day of April, 2024.

Sd/-
David S. Dabre
Advocate High Court, Bombay

LOST AND FOUND

I, Leena Yogesh Patel have lost below mentioned original Letters & documents in red file pertaining to my late father H.S. Patel, his firm M/s YOGEY BOMBAY, and for my tenanted flat at 459, Arya Bhavan, 2nd floor, Flat No.1, MUM-4.
(1) Driving Licence No 399643 (2) Letters dated 8.4.86, 24.2.66, 3.1.68 (3) Rent Receipts 1966-67 (4) Partnership Deed-1.4.66 (5) I.T notice 8.2.85, Wealth-Tax Challans, LIC letters. (6) Bank passbook and other miscellaneous papers. If found Please contact - 9967919660.

NOTICE
ALKY AMINES CHEMICALS LTD
401-407, Nirman Vyapar Kendra, Sector 17, Vashi, Navi Mumbai - 400703

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been **lost/misplaced** and the holder(s) purchaser(s) of the said Equity Shares have been applied to the Company to issued duplicate Share Certificate(s).
Any person who has a claim its respect of the Shares should lodge the same with Company at its Registered Office within 21 days from this date else the Company will proceed to issued duplicate certificate(s) for the aforesaid applicants without any further intimation.
Face Value Rs. 2/-

Folio No.	Name of the Holder(s)	Certificate No.	Distinctive Nos	No of Shares
N00801	Niranjan Chimanlal Mehta Susmita Niranjan Mehta	757	525596 - 528580	2985

Name of the Holder(s)
Niranjan Chimanlal Mehta
Susmita Niranjan Mehta

Place : Mumbai,
Date: 20/04/2024

ANAND RATHI

Anand Rathi Global Finance Limited :
Express Zone, A Wing, 10th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

DEMAND NOTICE

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/ co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non- Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses,cost,charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/CO-BORROWER/S / ADDRESS	NPA DATE	Rs. 71,92,275 /- (Rupees Seventy One Lakhs Ninety Two Thousand Two Hundred and Seventy Five Only)	
(1) Mr. SURINDER S DHIMAN (Borrower), A-1/404, Prestige Garden, Nitin Company Compound, Panchpakhdi, Thane: 400 601. Maharashtra.	03/04/2024	ROI	13.00%
	DATE OF DEMAND NOTICE	Principal Outstanding	66,85,802
(2) Mrs. SARBJEET DHIMAN (Co-Borrower), A-1/404, Prestige Garden, Nitin Company Compound, Panchpakhdi, Thane: 400 601. Maharashtra.	15.04.2024	EMI Amount Pending	4,21,028
	LOAN AMOUNT	Interest on termination	19,315
	Rs. 77,00,000/-	Over Due interest	21,510
Security Assets Details: Property Address:- New Diamond CHSL, Flat No. 105 & 106, 1st Floor, B Wing, Louis Wadi, Hazuri Dargah Road, Off. Mohan Kopekar Road, Thane (West), Thane: 400 603.	**ARGFL/SME-LAP/ MUM-1/1460**	EMI Bounce & Other Charges	20,060
		Notice Charges	2200.0
		Photocopy Charges	590
		Document retrieval charges	1770
		Legal Charges	20,000.00
		Total outstanding	**71,92,275**

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Abhishek Chand, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date: 15.04.2024 | Place: THANE **Sd/-, Anand Rathi Global Finance Limited, Authorised Officer**

OMKARA ASSETS RECONSTRUCTION PVT. LTD.
CIN: U67100TZ2014PTC020363
Corporate Office: Kohinoor Square, 47th Floor, N.C.Kelkar Marg, R.G.Gadkari Chowk, Dadar (West), Mumbai - 400028
Email: mumbai@omkaraarc.com , **Mob.:** +91 9769170774/+91 9082080789

[Appendix - IV-A][See proviso to rule 8 (6) R/w Rule 9(1)] PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Asset under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") read with proviso to Rule 8 (6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Omkara Assets reconstruction Pvt Ltd .Further, Omkara Assets Reconstruction Private Limited (acting in its capacity as Trustee of Omkara PS 33/2020-21 Trust) has acquired entire outstanding debts of the below accounts vide Assignment Agreement dated 30.03.2021 from Edelweiss Housing Finance Limited (Assignor) along with underlying security from assignor Accordingly, OARPL has stepped into the shoes of assignor and empowered to recover the dues and enforce the security. The Authorized Officer of the OARPL took Physical Possession of the below mentioned security as on 4th March 2023. The Authorized Officer of OARPL hereby intends to sell the below mentioned secured properties for recovery of dues and hence the tenders/bids are invited in sealed cover for the purchase of the secured properties. The properties shall be sold in exercise of rights and powers under the provisions of sections 13 (2) and (4) of SARFAESI Act; on "As is where is", "As is what is", and "Whatever there is" and "Without recourse Basis" for recovery of amount shown below in respective column due to OARPL as Secured Creditor from respective Borrower and Co-Borrower(s) shown below. Details of the Borrower(s)/Guarantors/Mortgagors, Securities, Outstanding Dues, Date of Demand Notice sent under Section 13(2), Reserve Price, Bid Increment Amount, Earnest Money Deposit (EMD), Date & Time of Inspection is given as under:

Name of Borrower(s)/ Guarantors/ Mortgagors :- 1.Ravi Vishveshwar Kalmegh (Borrower), 2.Reshma Ravi Kalmegh (Co-Borrower)		
Details of the Secured Asset :- All The Part And Parcel Of The Flat No 4 Ground Floor' Siddhi Apartment Batsai Road Vashind Thane Near Shanimangal Karyalay Survey No. 109/3/6 At Village Vasind The Carper Area Of The Said Apartment Is 30.67 Square Meters (316.35 Sq.Ft.Carpet) Thane 421604. **The Said Flat Is Bounded As Per Site: North:** Road **South :** Bungalow, **East :** Bungalow, **West :** Open Plot		
Owner of the property:- Ravi Vishveshwar Kalmegh	**Demand Notice Date and Amount :-** Date:28.02.2020, Rs.17,98,426.14/-(Rupees Seventeen Lakhs Ninety Eight Thousand Four Hundred Twenty Six and Fourteen Paisa Only)	
Reserve Price :- Rs.18,03,000/-	**Bid Increment Amount:-** Rs. 10,000/-	**EMD:-** Rs.1,80,300/-
Date & Time of Inspection of Property:- 02.05.2024 Time: 11Am to 1 PM (Noon)	**Date of E-Auction & Time:- Date: 08.05.2024 at 11:00 am to 12:00 pm (noon)**	
Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD: 07.05.2024 up to 6:00 pm		

TTERMS & CONDITION OF THE AUCTION: For detailed terms and conditions of the sale please refer to the link provided in http://omkaraarc.com/auction.php.
The auction shall be conducted online through OARPL. The last date of submission of bid (online as well as in hard copy) along with EMD (DD/ Pay Order in original or remittance by way of NEFT/ RTGS) is **07.05.2024 by 6:00 PM.** The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact e-Auction Service Provider "**M/s. C1 India Pvt. Ltd", Tel. Helpline: +91-7291981124/25/26, Helpline E-mail ID: support@bankeauctions.com, Helpline E-mail ID: support@bankeauctions.com ,Mr. Bhavik Pandya, Mobile : 8866682937 E mail – maharashtra@c1india.com and for any property related query contact the Authorized Officer, Mr.Tanaji Mandavkar , Mobile: +91 9769170774,+91 9082080789 Mail: tanaji@omkaraarc.com**

STATUTORY NOTICE FOR SALE UNDER Rule 8(6) R/w Rule 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES ,2002

This notice is also a mandatory Notice of not less than 15 (Fifteen) days to the Borrower(s) of the above loan account under Rule 8 (6) Read with Rule 9 , of Security Interest (Enforcement) Rule, 2002 and provisions of Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with the advice to redeem the assets if so de sired by them, by paying the outstanding dues as mentioned herein above together with further interest and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002.

Sd/-
Authorized Officer, Omkara Assets Reconstruction Pvt Ltd.
(Acting in its capacity as a Trustee of Omkara PS 33/2020-21 Trust)

Date: 22.04.2024
Place: Mumbai

राम सुतार

आतापर्यंत १५०० हून अधिक पुतळे साकारणारे आंतरराष्ट्रीय ख्यातीचे शिल्पकार

राम सुतार हे ब्राँझ धातूपासून, दगडापासून आणि मार्बलपासून पुतळे घडविण्यात ते तज्ज्ञ आहेत. देशभरातील अनेक शिल्पकार राम सुतार यांना गुरुस्थानी मानतात. राम वंजी सुतार हे त्यांचे पूर्ण नाव. मूळचे धुळ्याचे असलेले शिल्पकार राम सुतार यांचे वडील वनजी लाकडी वस्तू व कृषी अवजारे बनवायचे. राम यांना वडिलांकडूनच कलाकुसरीच्या वस्तू साकारण्याचे कौशल्य मिळाले. दहावीपर्यंतचे शिक्षण पूर्ण झाल्यानंतर त्यांची गुरू श्रीरामकृष्ण जोशी यांच्याशी भेट झाली. राम सुतार यांनी १९४७ साली बॉडी बिल्डरचा पहिला पुतळा बनवला. आपल्याच शाळेसाठी १९४८ साली महात्मा गांधीजींचा पुतळा बनवला. तेथून त्यांचा शिल्पकलेचा प्रवास सुरु झाला.

जोशी सरांनी त्यांना मुंबईतील जे. जे. स्कूल ऑफ आर्ट्समध्ये शिक्षण घेण्याविषयी सुचविले, शिवाय त्यांची राहण्याची व उदरनिर्वाहाची सोयही करून दिली. त्यांनी सुवर्णपदकही मिळविले. १९५२ ते ५८ च्या दरम्यान अजिंठा-वेरुळ येथील शिल्पांच्या डागडुजीचे आणि नंतर पंचवार्षिक योजनांचे लाभ सांगणारी लघुशिल्पे बनविण्याचे काम राम सुतार यांनी सरकारी नोकरीत राहून केले. राम सुतार यांनी संसद भवनाच्या आवारातील मौलाना आझाद (१८ फूट), इंदिरा गांधी (१७ फूट), राजीव गांधी (१२ फूट), गोविंदवल्लभ पंत (१० फूट) आणि जगजीवनराम (९ फूट) असे अनेक पुतळे घडविले आहेत. छत्रपती शिवाजी महाराज, महात्मा गांधी, डॉ. बाबासाहेब आंबेडकर, पंडित जवाहरलाल नेहरू, नेताजी सुभाषचंद्र बोस, इंदिरा गांधी, राजीव गांधी यांच्या शिल्पांसह अनेक शिल्पांची निर्मिती त्यांनी केली आहे. फ्रान्स, इटली, अर्जेंटिना, रशिया, इंग्लंड या ठिकाणीही त्यांनी साकारलेली शिल्पं उभी आहेत. रवीन्द्रनाथ टागोर यांचा टोकिओतील पुतळा राम सुतार यांनी निर्मिलेला आहे. गांधीजींचे त्यांच्या स्टुडिओत घडलेले अनेक अर्धपुतळे भारत सरकारने परदेशांना भेट म्हणून दिलेले आहेत. नेत्यांच्या जीवनातील प्रसंगांचे दर्शन घडविणारी भित्तिशिल्पे हेही सुतार यांचे वैशिष्ट्य. दिल्लीत राजीव गांधी यांचे योगदान सांगणारे भित्तिशिल्प तसेच जवाहरलाल नेहरू, इंदिरा गांधी आणि राजीव गांधी या तीन पिढ्यांची कारकीर्द एकत्रित मांडणारे मोठे भित्तिशिल्प राम सुतारांच्या कल्पनेतून साकारले आहे. चंबळ नदीवरील गांधीसागर धरणानजीकचे 'चंबळा आणि तिला बिलगलेली दोन बालके' (बालके हे या धरणाचे लाभ मिळणाऱ्या मध्य प्रदेश आणि राजस्थान या राज्यांचे प्रतीक) असे ४५ फुटी शिल्प, हा त्यांच्या कलेतील 'भारतीयते'चा आदर्श ठरला. ही मूर्ती पंतप्रधान पंडित जवाहरलाल नेहरू यांना इतकी आवडली की, त्यांना भाक्रा नानगल धरणावर ब्राँझचा पुतळा बनवण्यास सांगितले; मात्र काही कारणामुळे हा प्रकल्प अपूर्ण राहिला. प्रचंड आकाराची शिल्पे हे त्यांचे गेल्या कैक वर्षांपासूनचे आणखीन एक वैशिष्ट्य आहे. राम सुतार यांनीच गुजरातमधील सरदार वल्लभभाई पटेल यांचा स्टॅच्यू ऑफ युनिटी हा पुतळा साकारला आहे. त्याची उंची १८२ मीटर इतकी आहे. याशिवाय मुंबईत बसविण्यात येणाऱ्या डॉ. बाबासाहेब आंबेडकर यांचा १३७.२ मीटर उंचीचा पुतळा आणि छत्रपती शिवाजी महाराज यांचा २१२ मीटर उंचीचा पुतळाही ते साकारत आहेत. तसेच, सध्या अयोध्येतील राम मूर्ती बनविण्याचे काम राम सुतार करत आहेत. अयोध्येतील रामाची मूर्ती ही जगात सर्वाधिक उंच असणार आहे. चीनमधील गौतम बुद्धांच्या पुतळ्यापेक्षाही (२०८ मीटर) रामाचा पुतळा उंच असणार आहे. २० मीटर उंचीचे चक्र ५० मीटर उंचीच्या पायावर असणार आहे. पायाखाली साकारण्यात येणाऱ्या डिजिटल संग्रहालयात भगवान विष्णूंचे विविध अवतार असणार आहेत. पद्मश्री, पद्मभूषणने राम सुतार यांना सन्मानित करण्यात आले आहे. त्यांना केंद्रीय सांस्कृतिक मंत्रालयाकडून देण्यात येणारा २०१६ या वर्षासाठीचा टागोर पुरस्कार मिळाला आहे. ते दिल्लीजवळ उत्तर प्रदेशातील नोएडामध्ये स्थायिक झाले आहेत. राम सुतार यांनी १९६० पासून आपला स्वतंत्रपणे स्टुडिओ थाटला. सध्या नोएडात त्यांचा सेक्टर ६३ येथे स्टुडिओ असून येथेच ते काही वर्षांपासून अनेक महत्त्वाच्या व्यक्तींचे पुतळे, मूर्ती साकारत आहेत.त्यांच्या शिल्पकलेचा वारसा मुलगा अनिल, नातू समीर व नात सोनाली हे चालवित आहेत.

शशिकांत शिंदे पती-पत्नीची संपत्ती ५४ कोटींवर

■ सातारा

माथाडी कामगार नेते आणि राष्ट्रवादी काँग्रेस शरदचंद्र पवार गटाचे सातारा लोकसभेचे उमेदवार विद्यमान आमदार शशिकांत शिंदे यांच्या संपत्तीत १०.१२ कोटींनी वाढ झाली आहे. शिंदे यांच्याकडे तीन कोटी नऊ लाख रुपयांची जंगम,तर दोन कोटी ६५ लाख रुपयांची स्थावर मालमत्ता आहे. दहा कोटींची शेतजमीन असून, एक कोटी १४ लाखांच्या चार आलिशान गाड्या आहेत. २०१९ मध्ये त्यांच्याकडे एकूण ४४ कोटी २६ लाखांची संपत्ती होती. यामध्ये तब्बल दहा कोटी १२ लाखांनी वाढ होऊन ती ५४ कोटी ३८ लाखांवर गेली आहे. त्यांच्या पत्नी वैशाली यांनी एक कोटी ४६ हजार कर प्राप्त उत्पन्न, तर हिंदू अविभक्त कुटुंब तीन लाख सात हजार रुपयांचे करप्राप्त उत्पन्न दाखविले आहे.

मृत व्हेल माशाच्या विल्हेवाटीत चूक आजूबाजूचे नागरिक दुर्गंधीने त्रस्त

■ रत्नागिरी

मांडवी समुद्र किनारी गुरुवारी महाप्रचंड व्हेल मासा मृतावस्थेत वाहून आला होता. याची माहिती मिळताच वनविभाग तात्काळ घटनास्थळी दाखल झाला. मात्र घाईघाईत या माशाची अयोग्य विल्हेवाट लावण्यात आली. त्यामुळे मृत व्हेल माशाची दुर्गंधी परिसरात पसरू लागली आहे. त्यामुळे आजूबाजूचे नागरिक दुर्गंधीने त्रस्त झाले आहेत.

समुद्र किनारी अशा प्रकारे मृत मासे येण्याच्या घटना कोकण किनाऱ्यावर वाढत आहेत. प्रशासन मृत माशाच्या विल्हेवाटीसाठी आवश्यक कारवाई करत असते. मात्र, पर्यटन आणि स्थानिक लोकवस्ती मोठ्या प्रमाणात असूनही मध्यरात्री प्रशासनाने या मृत माशाची विल्हेवाट

लावण्याची घाई केल्याचे आढळून आले आहे. पहाटे तीन वाजेपर्यंत किनाऱ्यावरील वाळूत खड्डा खणून त्यात हा मासा पुरण्यात आला होता. हा खड्डा अपुरा आणि येणाऱ्या भरतीत उघडा पडून मासा परत बाहेर येऊन दुर्गंधी पसरेल असे स्थानिक ग्रामस्थांनी सांगायचा प्रयत्न केला. परंतु त्याकडे दुर्लक्ष करून कसाबसा तो मृत मासा पुरण्यात आला. रविवारी सकाळी समुद्राच्या पाण्याच्या हालचालींनी मृत मासा खड्डा अपुरा असल्याने पुनः बाहेर आला आहे. परिणामी संपूर्ण किनाऱ्यावर मोठ्या प्रमाणात दुर्गंधी पसरली आहे. प्रशासनाच्या या घिसाड घाईमुळे नेमक्या पर्यटन मोसमामध्ये या दुर्गंधीचा त्रास होत असल्याने स्थानिक व्यावसायिक आणि ग्रामस्थ संतप्त झाले असून त्वरित कारवाई करण्याची मागणी होत आहे.

रत्नागिरी जिल्ह्यात १४ गावातील २६ वाड्यांना पाणी टंचाईची झळ

■ रत्नागिरी

जिल्ह्यात सध्या उष्णतेची लाट सुरु आहे. यामुळे नागरिक उकाड्याने हैराण झाले आहेत. दुसऱ्या बाजुला पाणी टंचाईनेसुद्धा डोके वर काढले आहे. भूजल पातळीमध्ये दिवसेंदिवस कमालीची घट होत असल्याने पाण्यासाठी वणवण करावी लागत आहे. ग्रामीण भागात सर्वाधिक फटका बसत असून, जिल्ह्यातील एकूण १४ गावांतील २६ वाड्यांमधील ९ हजार ८८२ ग्रामस्थांना टँकरने पाणीपुरवठा करावा लागत आहे.

जिल्ह्यात पाणी टंचाईग्रस्त गावांच्या संख्येत भर पडू लागली आहे. जिल्ह्यात गेल्या आठवड्यात लांजा व चिपळूण या दोन तालुक्यातच पाणी टंचाईग्रस्त गावांचा समावेश होता. या दोन्ही तालुक्यातील १२ गावांतील १६ वाड्यांतील ८ हजार ६७० ग्रामस्थांना टँकरद्वारे पाणीपुरवठा केला जात होता. मात्र, आता खेड तालुक्यालाही या टंचाईची झळ बसू लागली आहे. तेथील टंचाईग्रस्त गावांतील ग्रामस्थांची पाण्यासाठी वणवण सुरू झालेली आहे.

या टंचाईग्रस्त वाड्यांना टँकरने पाणीपुरवठा करण्यासाठी प्रशासन स्तरावरून धावपळ सुरू झाली आहे. लांजा तालुक्यातील एकूण ३ गावांतील ५ वाड्यांतील ४४० ग्रामस्थांना एका पाण्याच्या टँकरद्वारे आतापर्यंत ४४ फेऱ्या पाणीपुरवठ्यासाठी मारण्यात आल्या आहेत.

चिपळूण तालुक्यात पाणीटंचाईच्या

समस्येने मोठ्या प्रमाणात ग्रासले आहे. येथील ९ गावांतील १४ वाड्यांना पाणीटंचाईला सामोरे जावे लागत आहे.

त्यात खेड तालुक्यातील देवसडे आणि दिवाणखवटी या गावांची भर पडली आहे. देवसडे येथील सावंतवाडीमधील ८५ ग्रामस्थ, कदमवाडीतील ११२ ग्रामस्थ, मधलीवाडीतील १४५ ग्रामस्थ, जाधववाडीतील १७८ ग्रामस्थ, बौध्दवाडीतील १०० ग्रामस्थ, वैरागवाडीतील ८५ ग्रामस्थांची पाण्यासाठी वणवण सुरू झालेली आहे. दिवाणखवटी येथील सातपानेवाडीतील ८५ ग्रामस्थांना टँकरद्वारे पाणीपुरवठा केला जात आहे.

हुकुमशाही विरूद्धचे एकही मत फुटता नये

उद्धव ठाकरेंचा मोदींवर हल्लाबोल

■ बुलडाणा

निवडणुका जवळ येत आहेत. शुक्रवारी पहिला टप्पा पार पडला. यापूर्वी शेतकऱ्यांवर संकट आली, आपत्ती आली. तेव्हा कधीतरी तुमची चौकशी करायला नरेंद्र मोदी आले होते का? आता ते सगळीकडे फिरत आहेत. कारण त्यांना सर्वांना रामराम करायचा आहे. अमरावतीमध्ये शेतकऱ्यांच्या आत्महत्या झाल्या तेव्हा त्यांचे अश्रू पुसायला आलात का?, कधी शेतकऱ्यांचे अश्रू पुसले का? तुम्ही जगा किंवा मरा, पण मला पंतप्रधान करा, अशी मोदींची अवस्था आहे. ही त्यांची हुकुमशाही आहे आणि तीच आपल्याला संपवायची आहे. म्हणून हुकुमशाहीच्या विरोधातील एकही मत फुटू नये, असे जाहीर आवाहन उद्धव ठाकरे यांनी बुलडाण्याच्या सभेत बोलताना केले.

एका बाजूला गद्दार आहे. त्याला राजकीय जन्म शिवसेनेने दिला, पण त्याच आईच्या कुशीवर वार करणारा हा गद्दार आहे, अशी टीका ठाकरेंनी शिंदे गटाचे उमेदवार प्रतापराव जाधव यांच्यावर केली.

पुढे बोलताना ते म्हणाले, दुसरीकडे अन्यायावर वार करणारा नरेंद्र खेडेकर आहे. ज्या जिजाऊंनी शिवाजी महाराजांच्या रुपाने तेज दिले. त्या मातेचा हा जिल्हा आहे. त्याच जिल्ह्यात भगव्याशी गद्दारी करणारी औलाद शिल्लक ठेवता येणार नाही, त्याला गाडावाच लागेल. शिवरायांच्या मावळ्याला तुम्ही नकली म्हणता. शिवसेनेला नकली म्हणतात, ही काय डिग्री आहे तुमची नकली म्हणायला, असा सवालही ठाकरेंनी केला. मविआचे बुलडाणा लोकसभेचे उमेदवार नरेंद्र खेडेकर यांच्या प्रचारार्थ ठाकरे गटाचे प्रमुख उद्धव ठाकरे यांची सभा पार पडली. यावेळी ते बोलत होते. या सभेला तेजस ठाकरेही उपस्थित होते.

सूचक हजर न झाल्याने सुरतमध्ये काँग्रेसच्या उमेदवाराचा अर्ज रद्द

■ गांधीनगर

सुरत लोकसभा मतदारसंघातील काँग्रेसचे उमेदवार नीलेश कुंभानी यांचा उमेदवारी अर्ज निवडणूक अधिकाऱ्यांनी रद्द केला आहे. नीलेश कुंभानी यांचे तीनपैकी एकही सूचक निवडणूक अधिकाऱ्यांसमोर उपस्थित न राहिल्याने ही कारवाई करण्यात आली आहे.

भाजपाचे दिनेश जोधानी यांनी नीलेश कुंभानी यांच्या तीन सुचकांच्या स्वाक्षऱ्यांबाबत प्रश्न उपस्थित केला होता. नीलेश कुंभानी यांच्या शपथपत्रावर असलेल्या तीन सुचकांच्या सह्यांवर भाजपाने आक्षेप घेतला होता. त्यानंतर नीलेश कुंभानी यांच्या तीन सूचकांना अधिकाऱ्यांनी कार्यालयात उपस्थित राहण्यास सांगितले होते. पण कुणीही हजर झाले नाहीत.

याबाबत नीलेश कुंभानी यांनी सांगितले होते की, 'मी सकाळीच सुचकांशी बोललो होतो, त्यांनी सांगितले होते की ते जिल्हाधिकारी ९ वाजेपर्यंत कार्यालयात येतील. पण आता सगळ्यांचे फोन बंद आहेत. सरकारच्या धमकीपुढे सगळेच घाबरले आहेत.' काँग्रेस नेते बाबू मांगुकिया म्हणाले की, 'आमच्या तीन सुचकांचे अपहरण झाले आहे. फॉर्मवर स्वाक्षरी केली आहे की नाही यापेक्षा निवडणूक अधिकाऱ्यांनी आमच्या सुचकांच्या अपहरणाची चौकशी करावी. सुचकांच्या सह्या योग्य आहेत की अयोग्य आहेत हे तपासल्याशिवाय फॉर्म रद्द करणे चुकीचे आहे. आम्ही सुचकांच्या अपहरणाची तक्रार दाखल केली आहे, परंतु अद्याप पोलिसांनी कोणतीही कारवाई केलेली नाही. आम्ही याबाबत न्यायालयात याचिका दाखल करू.'

महावीर जयंती निमित्त जैन समाजातर्फे मुंबईतील एपीएमसी रोड येथे शोभा यात्रा काढण्यात आली होती. (छायाः दीपक साळवी)

रवींद्र चव्हाण, किरण सामंत बैठकीत शिवसेना पदाधिकाऱ्यांचा नाराजीचा पाढा

■ कुडाळ

पालकमंत्री रवींद्र चव्हाण शिवसेना नेते किरण सामंत यांच्या प्रमुख उपस्थितीत हॉटेल आराध्यामध्ये आज झालेल्या बैठकीत शिवसेनेच्या पदाधिकाऱ्यांनी आपल्या नाराजीचा पाढाच पालकमंत्री चव्हाण आणि आपले नेते किरण सामंत यांच्याकडे वाचून दाखवला परंतु महायुतीचे उमेदवार नारायण राणे यांच्या विजयासाठी एकजुटीने कामाला लागा. राणेंच्या विजयासाठी शिवसेनेच्या सर्व पदाधिकाऱ्यांनी मेहनत घ्या असे आदेश सिंधुरत्न समिती सदस्य, शिवसेना नेते किरण सामंत यांनी दिले.

पालकमंत्री रवींद्र चव्हाण, किरण सामंत यांच्या उपस्थितीत कुडाळ मालवण कणकवली देवगड वैभववाडी या तालुक्यातील पदाधिकाऱ्यांची बैठक हॉटेल आराध्या येथे आज झाली. या बैठकीत शिवसेनेला विकासनिधी देण्यात केलेली कपात, सन्मानाची मिळत नसलेली वागणूक, शासकीय अशासकीय समित्यांवर नियुक्तीत डावलणे आदींसह अन्य मुद्यावरून शिवसेना पदाधिकाऱ्यांनी आपली नाराजी उघडपणे बोलून दाखवली. दरम्यान पालकमंत्री चव्हाण हे अतिमहत्वाच्या कामानिमित्त मुंबईला निघून गेल्यामुळे नाराज असलेल्यांची नाराजी दूर करण्यासाठी २३ एप्रिल रोजी पुन्हा बैठक होणार असल्याचेही समजते.

मुख्यमंत्र्यांच्या उपस्थितीत बारणे सोमवारी अर्ज भरणार

■ चिंचवड

मावळ लोकसभा मतदारसंघातील शिवसेना-भाजप-राष्ट्रवादी- मनसे-आरपीआय- रासप मित्रपक्ष महायुतीचे उमेदवार श्रीरंग बारणे हे मुख्यमंत्री एकनाथ शिंदे यांच्या प्रमुख उपस्थितीत सोमवारी उमेदवारी अर्ज दाखल करणार आहेत. त्यानिमित्ताने महायुतीच्या वतीने जोरदार शक्तिप्रदर्शन करण्यात येणार आहे.

खासदार बारणे हे सोमवारी सकाळी १० वाजता आकुर्डी खंडोबा माळ येथून भव्य मिरवणुकीने पीएमआरडीए कार्यालयापर्यंत जाऊन आपला उमेदवारी अर्ज दाखल करणार आहेत. मुख्यमंत्री एकनाथ शिंदे यांच्याबरोबरच उपमुख्यमंत्री देवेंद्र फडणवीस व अजित दादा पवार यांच्यासह महायुतीच्या सर्व प्रमुख नेत्यांना त्यासाठी निमंत्रित करण्यात आले आहे.

आमदार प्रशांत ठाकूर, अण्णा बनसोडे, सुनील शेळके, अश्विनी जगताप, महेंद्र थोरवे, महेश बालदी, उमा खापरे यांच्यासह महायुतीतील सर्व घटक पक्षांचे जिल्हाध्यक्ष, तालुकाध्यक्ष व सर्व पदाधिकारी तसेच कार्यकर्ते मोठ्या संख्येने उपस्थित राहणार आहेत. उमेदवारी अर्ज दाखल करताना महायुतीच्या वतीने जोरदार शक्तिप्रदर्शन करण्यात येणार आहे.

Sou. Devibai Narayandas Chhabada Rural Education Society, Satara
Late N.B.Chhabada Military School, Raigaon, Satara
ADMISSIONS OPEN
5th to 10th & 11th/12th SCIENCE (Residential, Co-education)
-: Adress :-
S.No.259, A/P : Raigaon, Tal. Jaoli, Dist.Satara - 415020
Mob : 9822025900 / 9881373735
Website : www.sdncedu.com email : sdncres1999@gmail.com

निवडणूक आचारसंहितेमुळे म्हाडाच्या घरांच्या लॉटरीचा मुहूर्त लांबणीवर

■ मुंबई

लोकसभा निवडणुकीच्या आचारसंहितेमुळे मुंबईसाठी काढण्यात येणाऱ्या जवळपास एक हजार घरांच्या लॉटरीचा मुहूर्त जून महिन्यापर्यंत लांबणीवर पडला आहे, अशी माहिती प्राधिकरणाकडून देण्यात आली.

पहाडी गोरेगाव, विक्रोळी कन्नमवार नगर, पवई, सायन प्रतिक्षा नगर या ठिकाणसाठी घरांची लॉटरी निघणार आहे. यामध्ये नवीन अंदाजे ७०० घरे उपलब्ध असणार आहेत. उर्वरित ३०० घरे विखुरलेली असून त्यांचाही लॉटरीत समाविष्ट केला जाणार आहे, अशी एकूण एक हजारांच्या आसपास घरे असणार आहेत. जुलै महिन्यात घरांची जाहिरात निघणार असून सप्टेंबर महिन्यात घरांची लॉटरी काढली जाणार आहे, असेही म्हाडा प्राधिकरणाकडून सांगण्यात आले.

२९ वर्षीय प्रसिद्ध बॉडीबिल्डर जोनासचा कोरोनामुळे मृत्यू

■ ब्राझिलिया

ब्राझीलमधील २९ वर्षीय प्रसिद्ध बॉडीबिल्डर जोनास फिल्होचा कोरोनामुळे मृत्यू झाला. तब्येत खराब झाल्याने जोनासला १५ एप्रिलच्या पहाटे ब्राझीलमधील सेरा राज्याची राजधानी फोर्टालेझा येथील साओ जोस रुग्णालयात दाखल करण्यात आले. त्यावेळी त्याला न्यूमोनिया आणि त्यानंतर कोरोना झाल्याचे निदान झाले. उपचारादरम्यान काही फोटो त्याने सोशल मीडियावरुन शेअर केले होते. त्यामुळे त्यांच्या चाहत्यांनी काळजी व्यक्त केली होती. त्याला व्यावसायिक स्पर्धा करणारा सेरामधील पहिला बॉडीबिल्डर म्हणून ओळखला जात होता.

MANAPPURAM HOME FINANCE LTD.

मनप्पुरम होम फायनान्स लिमिटेड
पूर्वीची मनप्पुरम होम फायनान्स प्रा. लि.
सीआयएनः U65923K12010PIC039179
नोंद. कार्यालयः IV/४७०ए (जुना) W/६३८ए (नवीन) मनप्पुरम हाऊस वलपाड त्रिशूर, केरळ ६८०५६७
कॉर्पो. कार्यालयः मनप्पुरम होम फायनान्स लिमिटेड, तिसरा मजला, युनिट क्र. ३०१ ते ३१५, ए विंग, 'कनाकिया वॉल स्ट्रीट', अंधेरी-कुर्ला रोड, अंधेरी पूर्व, मुंबई ४०००९३, महाराष्ट्र. **दूरध्वनी क्र.:** ०२२-६६२११०००, **वेबसाईट:** www.manappuramhomefin.com

मागणी सूचना

याद्वारे सूचना देण्यात येते की, खालील कर्जदारांनी कंपनीकडून त्यांनी प्राप्त केलेल्या कर्ज सुविधेची मुद्दल आणि व्याज परतावा करण्यास कसूर केली आहे आणि त्यांचे कर्ज अनुत्पादक मालमत्ता (एनपीए) म्हणून वर्गीकृत झाले आहे. सिक्युरिटायझेशन ॲण्ड रि-कन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स ॲण्ड एन्फोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट-२००२ च्या कलम १३ (२) अन्वये त्यांना दिनांकित सूचना त्यांनी कंपनी दिलेल्या त्यांच्या अंतिम ज्ञात पत्त्यावर पारित करण्यात आली होती, त्या व्यतिरिक्त खालील यादीमधील सदर कर्जदारांच्या माहितीच्या कारणास्तव, सदर कर्जदारांना या जाहीर सूचनेद्वारे सूचित करण्यात येत आहे.

अ. क्र.	कर्जदार/सह-कर्जदाराचे नाव/ कर्ज खाते क्र./शाखा	सुरक्षित मालमत्तेचे वर्णन ज्याच्या संबंधात हितसंबंध बनविले आहेत	एनपीए दिनांक	सूचना पाठविल्याचा दिनांक आणि थकित रक्कम
१	श्याम हरिश्चंद्र जाधव सुमिता श्याम जाधव दशरथ राघो मोरे /PU90PULONS000005006598/ कल्याण	सदनिका क्र. ३०३, ३ रा मजला, विंग सी-०१, तुलसी पार्क, हाजीमलंग मार्ग, गायत्री स्कूलजवळ, आडवली धोकळी गाव, कल्याण पूर्व, जिल्हा - ठाणे, ठाणे, महाराष्ट्र, पिनः ४२१३०६	०७.०४.२०२४	१०.०४.२०२४ आणि रु. १०,७९,९५४/-

वरील कर्जदारांना सल्ला देण्यात येतो की, त्यांनी कलम १३ (२) अन्वये सूचना पारित केल्याच्या दिनांकापासून ६० दिवसांच्या कालावधीमध्ये थकित रकमेचा परतावा करावा, असे न केल्यास सिक्युरिटायझेशन ॲण्ड रि-कन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स ॲण्ड एन्फोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट-२००२ नुसार वरील उल्लेखित दिनांकित कलम १३ (२) अन्वये पारित सूचनेच्या दिनांकापासून ६० दिवसांच्या समाप्तीनंतर पुढील पावले उचलण्यात येतील.

दिनांकः २२ एप्रिल, २०२४
ठिकाणः महाराष्ट्र

सही/-
प्राधिकृत अधिकारी
मनप्पुरम होम फायनान्स लि.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, गाव - दहिसर, तालुका - बोरीवली आणि जिल्हा मुंबई उपनगर येथे स्थित सर्व्हे क्र. १८, सुसंगत सीटीएस क्र. १४४२ भाग आणि प्लॉट क्र. २ धारण केलेल्या जमिनीवर बांधलेल्या **म्युनिसिपल स्टाफ दिप्ती सीएचएस लि.** या संस्थेच्या आणि गुरूमुद्रा या इमारतीच्या **सी विंगच्या २ ऱ्या मजल्यावरील सदनिका क्र. ३२,** मोजमाप ५५० चौ.फू. बिल्ट-अप (यापश्चात सदर सदनिका असे उल्लेखित) चे मालक **श्री. प्रशांत मधुकर रावराणे आणि श्रीमती दिप्ती प्रशांत रावराणे** यांनी मला म्युनिसिपल स्टाफ दिप्ती सीएचएस लि. द्वारे आधीच्या मालक श्रीमती रेखा ज्ञानदेव अपराज यांना पारित केलेले वितरण पत्र हरविल्याबाबत सदर जाहीर सूचना प्रसिद्ध करण्यास सांगितले आहे.

कोणा व्यक्ती/क्तींना सदर वितरण पत्र सापडल्यास त्यांना निम्नस्वाक्षरीकारांना संपर्क साधण्यास आणि ती हस्तांतरित करण्याची विनंती आहे. सर्व व्यक्तींना याद्वारे उपरोल्लेखित नोंद घेण्याबाबत पुढे सूचित आणि विनंती करण्यात येते आणि याद्वारे खबरदार करण्यात येते की, कोणताही तृतिय पक्षीय हक्क बनविण्यात येऊ नये किंवा उपरोल्लेखित कागदपत्र किंवा मालमत्तेच्या आधारे कर्ज प्राप्त करू नये किंवा कोणत्याही प्रकारचा व्यवहार करू नये. कोणी व्यक्ती असे करीत असल्यास त्यांनी त्याच्या/तिच्या खर्च आणि परिणामांकरिता स्वतःच्या जोखमीवर करावे आणि अशा कृती/व्यवहार माझ्या अशिलांवर बंधनकारक नसेल.

तसेच, सदर मालमत्ता किंवा तिच्या कोणत्याही भागामध्ये, करिता किंवा त्यावर विक्री, अदलाबदल, गहाणवट, प्रभार, भेट, न्यास, वारसा, ताबा, भाडेपट्टी, उप-भाडेपट्टी, नियुक्ती, हस्तांतरण, भाडेकरू, पोट-भाडेकरू, मृत्युपत्र, उत्तराधिकार, परवाना, देखभाल, प्रलंबित कायदेशीर कारवाई, कर्ज, अग्रीम, धारणाधिकार, तारण, कोणत्याही न्यायालय, कर किंवा महसूल किंवा वैधानिक प्राधिकारी यांच्याद्वारे मंजूर किंवा पारित आदेश, निवाडा किंवा हुकूम, जप्ती, तडजोड किंवा अन्यथा इतर कोणत्याही प्रकारे कोणताही दावा असणाऱ्या कोणत्याही व्यक्तीने वैध कागदोपत्री पुराव्यासह लेखी स्वरुपात निम्नस्वाक्षरीकारांना बी/१०६, १ ला मजला, सयीद मंझिल सीएचएस लि., पंडित दीनदयाल नगर, बसिन कॅथोलिक बँक लि. माणिकपूर, वसई (प), जि. पालघर - ४०१२०२ येथे सदर सूचना प्रसिद्धी दिनांकापासून १४ दिवसांच्या आत कळवावे, अन्यथा असे समजले जाईल की, तेथे कोणताही दावा अस्तित्वात नाही आणि जर असल्यास, तो सोडून दिला किंवा माफ केला असे मानण्यात येईल.

पालघर, दिनांक २२ एप्रिल, २०२४.

सही/-
डेव्हीड एस. डाबरे
वकील उच्च न्यायालय, मुंबई

फॉर्म जी
विधाता मेटल प्रायव्हेट लिमिटेड
वाडा (महाराष्ट्र) येथे मेटल उद्योगमध्ये कार्यरत करिता
स्वारस्याच्या अभिव्यक्तीकरिता आमंत्रण
(भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तीसाठी नादारी विभेदन प्रक्रिया) विनियम, २०१६ च्या विनियम ३६ए (१) अंतर्गत)

तपशील

१.	पॅन आणि सीआयएन/एलएलपी सह कॉर्पोरेट ऋणकोचे नाव	विधाता मेटल प्रायव्हेट लिमिटेड CIN U27310DL2008PTC175013
२.	नोंदणीकृत कार्यालयाचा पत्ता	रूम क्र. २, २ रा मजला, घर क्र. २८०, पॉकेट - ७, सेक्टर - २४, रोहीणी, नॉर्थ वेस्ट दिल्ली, भारत, ११००८५
३.	संकेतस्थळाचा यूआरएल	-
४.	जेथे बहुसंख्य स्थावर मालमत्ता स्थित आहे त्या स्थळाचा तपशील	वाडा मनोर रोड, गाव वारली, तालुका - वाडा, जिल्हा पालघर, महाराष्ट्र
५.	मुख्य उत्पादन / सेवांच्या स्थापित क्षमता	लागू नाही
६.	मागील वित्तीय वर्षामध्ये विक्री केलेल्या सेवा मुख्य उत्पादन / सेवांचे परिमाण आणि मूल्य	विक्री आणि सेवांचे मूल्य : रु. ७५,९६,६३,०५९ वि. वर्ष २०१९ - २०२० करता लेखापरीक्षीत वित्तीय अनुसार
७.	कर्मचारी / कार्मिकांची संख्या	३
८.	अंतिम उपलब्ध दोन वर्षांचा वित्तीय अहवाल (परिशिष्टासह), क्रेडीटर्सच्या यादी समवेत अधिक तपशील यूआरएलमध्ये उपलब्ध :	येथे ईमेल पाठवा : cirp.vidhtametal@dimax.in
९.	संहितेच्या सेक्शन २५ (२)(एच) अंतर्गत विभेदन अर्जदारांची पात्रता यूआरएलमध्ये उपलब्ध :.	येथे ईमेल पाठवा : cirp.vidhtametal@dimax.in
१०.	स्वारस्याची अभिव्यक्ती स्वीकारण्याची अंतिम तारीख	१३-०५-२०२४
११.	प्रस्तावित विभेदन अर्जदारांची तात्पूर्ती यादी वितरणाची तारीख	२०-०५-२०२४
१२.	तात्पूर्त्या यादीला हरकती सादर करण्याची अंतिम तारीख	२५-०५-२०२४
१३.	प्रस्तावित विभेदन अर्जदारांची अंतिम यादी वितरणाची तारीख	३१-०५-२०२४
१४.	प्रस्तावित विभेदन अर्जदारांना माहिती ज्ञापन, मूल्यांकन मॅट्रीक्स आणि विभेदन योजनेची विनंती वितरणाची तारीख	२५-०५-२०२४
१५.	विभेदन योजना सादर करण्याची अंतिम तारीख	२६-०६-२०२४
१६.	स्वारस्य अभिव्यक्ती सादर करण्यासाठी इमेल आयडी प्रक्रिया करा	cirp.vidhtametal@dimax.in

स्थळ : मुंबई
दिनांक : २२-०४-२०२४

सही/-
आशिष व्यास
विभेदन व्यवसायिक
विधाता मेटल प्रायव्हेट लिमिटेड करिता
नोंद. क्र.: IBBI/IPA-001/IP-P-01520/2018-2019/12267
एएफ वैध २४ ऑक्टोबर, २०२४
नोंद. पत्ता : बी-१, व्हाईसरॉय कोर्ट सीएचएस, ठाकुर व्हीलेज, कांदिवली (पूर्व)मुंबई उपनगर, महाराष्ट्र - ४००१०१.
संपर्क पत्ता : ४०२, सुआशिष आयटी पार्क, दत्त पाडा रोड, बोरीवली पूर्व, मुंबई-४०० ०६६.